



Filed by
[Signature]
Advocate

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

I. A. No. **11** **2026**
of ~~2025~~

O. A. No. 40 of 2024

IN THE MATTER OF :

SYAMA PRASAD MOOKERJEE PORT, KOLKATA (SMPK),

... Applicant

Versus

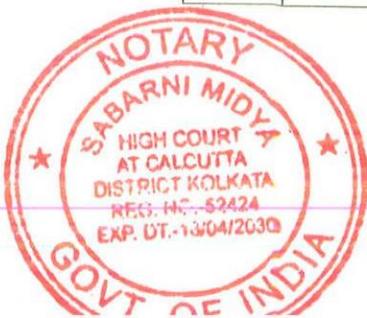
ANKUR SHARMA & ORS.

..... Original Applicant/Respondents

**AN APPLICATION FOR IMPLEADING AS PARTY
RESPONDENT IN THE ORIGINAL APPLICATION ON
BEHALF OF APPLICANT**

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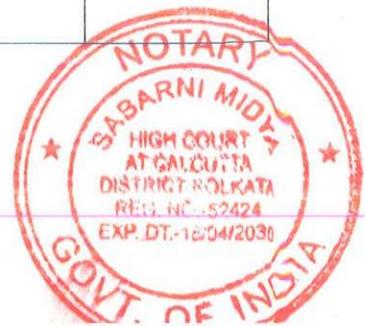
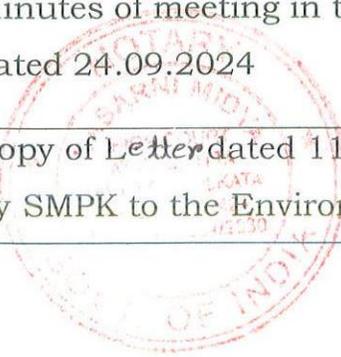
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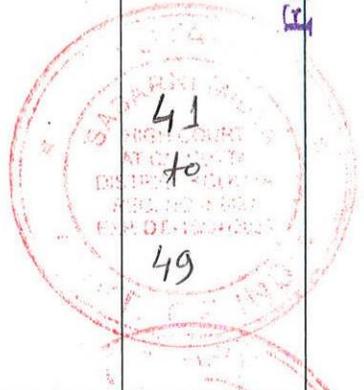
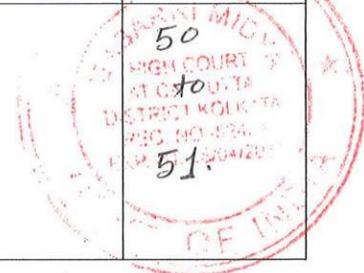
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Advocate

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Filed by
Snehasis Sen
Advocate

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Filed by

Snehasis Sen.

SNEHASIS SEN

ADVOCATE



**BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA**

Filed by
[Signature]
Advocate

I. A. No. **11** of **2026** of ~~2025~~

O. A. No. 40 of 2024

Syama Prasad Mookerjee Port,
Kolkata (SMPK), having its office at
15, Strand Road, Kolkata – 700001.

...Applicant

-Versus-

1. Ankur Sharma

..... Original Applicant/Respondent

2. The State of West Bengal

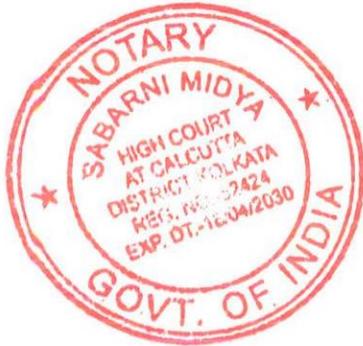
3. Ministry of Environment, Forest &
Climate Change, Govt. of India

4. Central Pollution Control Board

5. Dept. of Environment, Govt. Of
West Bengal

6. Dept. of Irrigation and Waterways,
Govt. of West Bengal

7. Dept. of Urban Development &
Municipal Affairs, Govt. of West
Bengal



[Signature]

पु. सिन्हा / S. SINHA

सुभाषदा प्रोपर्टी (अपार्टी) / Estate Manager (I/C)
सुभाषदा प्रोपर्टी प्लान नं. १, कोलकाता
Syama Prasad Mookerjee Port, Kolkata

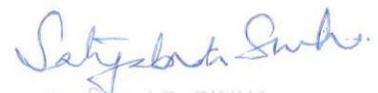
8. West Bengal Pollution Control Board
 9. District Magistrate, Howrah
 10. Howrah Municipal Corporation
 11. National Mission for Clean Ganga
- ... Respondents

AN APPLICATION FOR IMPEADING AS PARTY RESPONDENT IN THE ORIGINAL APPLICATION ON BEHALF OF APPLICANT

MOST RESPECTFULLY SHEWETH:

1. Your applicant, i.e. Syama Prasad Mookerjee Port, Kolkata (hereinafter referred to as "SMPK" for the sake of brevity), is a statutory authority and a body corporate having perpetual succession having a common seal, constituted and functioning under the provisions of the Major Port Authorities Act, 2021, being the successor entity of the erstwhile Kolkata Port Trust, which was originally established under the Major Port Trusts Act, 1963, and continues to operate as a Major Port under the direct administrative control of the Ministry of Ports, Shipping and Waterways, Government of India.
2. Your applicant humbly states that by virtue of the aforesaid enactments, together with the Rules, Regulations and Notifications framed thereunder, it is vested with statutory powers, duties and

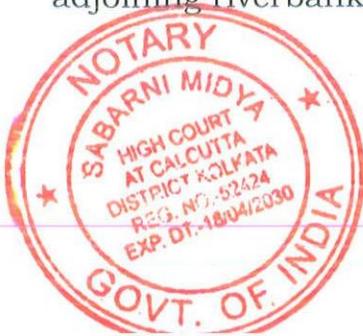




श्री. सिन्हा / S. SINHA
महानगर प्रबंधक (अधीन) / Estate Manager (UP)
सयामप्रसाद मुकेशी पतन पोर्ट, कोलकाता
Syama Prasad Mookerjee Port, Kolkata

responsibilities relating to administration, control, management, regulation, planning, maintenance and development of port operations, port lands and public premises under its jurisdiction, including extensive stretches of foreshore areas and riverine lands on both banks of the River Hooghly.

3. Your applicant further states that it discharges sovereign and public functions of vital national importance and is legally mandated to protect, preserve and regulate its public premises and associated riverine environment, to ensure safety of navigation, environmental compliance, and lawful utilization of port lands, and is accordingly competent and entitled to maintain the present proceedings for enforcement of its statutory rights, protection of its property, and for securing directions from this Hon'ble Tribunal in relation to matters arising out of encroachments, pollution, unauthorized activities and environmental hazards within its legally demarcated jurisdiction.
4. Your applicant respectfully submits that the Original Applicant had filed the Original Application being OA No. 40 of 2024 before the Hon'ble Tribunal without impleading the applicant i.e. Syama Prasad Mookerjee Port, Kolkata (hereinafter "SMPK") as a party respondent, but various unverified assertions and speculative averments have been made touching upon the alleged existence of cattle sheds, unlawful discharge of waste, and environmentally deleterious activities purportedly taking place in and around the public premises of the applicant situated near Howrah and the adjoining riverbanks of the Hooghly.



श्री. सिन्हा / S. SINHA
सुपरीकृत प्रशासक (एम।एम।) / Estate Manager (I/C)
सुपरीकृत प्रशासक प्रशासक, कोलकाता
Syama Prasad Mookerjee Port, Kolkata

5. Your applicant submits that all such allegations, to the extent the Original Applicant is intended or interpreted to relate to any land or premises belonging to SMPK, are unfounded, misconceived and vehemently denied. It is further submitted that the applicant, being a statutory authority, has consistently maintained, regulated and administered its premises strictly in accordance with law and has never permitted any of its recorded tenants or any person claiming through or under them to carry out any activity capable of causing pollution, nuisance or environmental degradation in any form whatsoever.
6. Your applicant states that the Port Authority has always acted promptly and vigilantly against any illegal, unauthorized or hazardous activity whenever brought to its notice, by taking immediate steps in accordance with due process.
7. Your applicant states that upon receipt of a letter dated 30.04.2024 from the Howrah Municipal Corporation ("HMC"), alleging the existence of a cow shed near Chintamoni Dey Bathing Ghat on SMPK land and alleging direct discharge of cow dung into the River Hooghly, the applicant had conducted a prompt physical inspection on 13.05.2024 of the said bathing ghat and its adjacent areas. During the said inspection, it was found that only one cow was tied near the bathing ghat for puja purposes, as confirmed by the local priest and no cattle shed or khatal of any kind existed at or near the said location. Accordingly, the applicant replied to the said letter dated 30.04.2024 issued by HMC on 23.05.2024, wherein the results of the inspection were placed on record and HMC was also requested to undertake a joint inspection for proper





Mr. Sinha / S. SINHA
Estate Manager (Lit)
Sri Prasad Mukherjee Port, Kolkata

identification of the location which the Original Applicant claimed contained a khatal in the Original Application. However, HMC did not provide any response or intimation for the proposed joint inspection. Photocopies of letters dated 30.04.2024 and 23.05.2024 respectively are annexed herewith and collectively marked as "Annexure-A".

8. Your applicant further submits that subsequently, HMC issued another letter dated 19.06.2024, followed by a reminder dated 26.07.2024 thereby alleging existence of khatal on SMPK land in Ramkrishnapur area and claiming discharge of cow dung into the Hooghly. The said communication also sought a No-Objection Certificate (NOC) from SMPK for construction of a public toilet on Port land on the ground that absence of community toilets was resulting in open defecation in the Ramkrishnapur Choura Bustee locality. Taking cognizance of these allegations, a joint inspection was conducted by officials of the Estate Division and the Civil Engineering Department of SMPK on 29.07.2024 at various locations including Ramkrishnapur Ghat, Cowies Ghat (Sonadingi), Shibpur and the Shalimar riverbank. Photocopies of letters dated 19.06.2024 and 26.07.2024 along with minutes of the joint inspection held on 29.07.2024 are annexed herewith and collectively marked as "Annexure-B".

9. It is most humbly submitted that during this inspection it was observed that certain unauthorized individuals had unlawfully occupied portions of the land belonging to the applicant and were operating cattle sheds without any permission from the applicant. Three persons, namely Shri Chandrama Tiwari, Shri Ramkesh

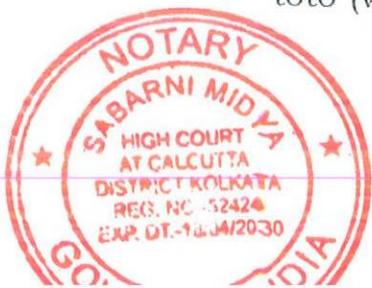


Sahjendra Singh

सा. सिन्हा / S. SINHA
संपत्ति प्रबंधक (एनओ) / Estate Manager (I/C)
सम्पत्ति प्रबंधन विभाग, कोलकाता
Estate Management Dept. Govt. Kolkata

Yadav and Shri Bhawar Yadav, were identified by local persons as operators of the said cattle sheds, which were never permitted by SMPK.

10. Your applicant states that during the aforesaid inspection dated 29.07.2024, additional illegal cattle sheds were also found near the Shalimar riverbank, although the owners of those sheds could not be traced.
11. It was further discovered that large quantities of dung were left exposed, the sheds were unhygienic and caused substantial pollution and wastewater generated from these pits and sheds was flowing directly into the River Hooghly. At Cowies Ghat, Shibpur, the inspecting team also found a group of labors engaged in washing soil manually for separation of gold particles, resulting in huge accumulation of HDPE bags filled with soil, plastic waste and other debris that littered the foreshore area. Moreover, three furnaces were also discovered in operation, thereby contributing to air pollution in the locality.
12. Your applicant submits that such illegal, hazardous and unauthorized activities, being carried out without any permission of SMPK, were severely affecting the sanctity of River Ganga and causing grave environmental harm.
13. Your applicant submits that well prior to the aforesaid inspections and on several occasions, SMPK had sought assistance from the Howrah Police authorities to remove encroachers, khatalas, slums, toto (vehicle) garages and various polluting activities from different

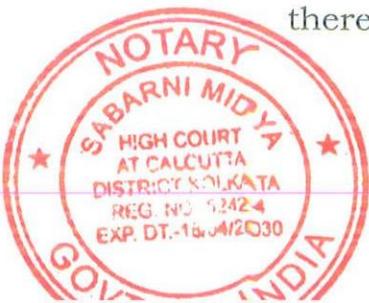


Satyabrata Sinha

ए. सिन्हा / S. SINHA
भूतमन्त्र अधिकारी (अधीन) / Estate Manager (HC)
आवासीय, पुरवडी परत न्यास, कोलकाता
Ganga Prasad Mookerjee Post, Kolkata

parts of its public premises, particularly from Cowies Ghat, Chintamoni Bathing Ghat and the Grand Foreshore Road (Banstalla Ghat area).

14. It is most humbly submitted that for this purpose, letters dated 15.02.2022, 15.01.2024, 22.02.2024 and 01.08.2024 were issued to the Howrah Police, with copies also marked to the West Bengal Pollution Control Board ("WBPCB"). Despite these repeated requests, the local police authorities failed to extend any assistance for removal of these encroachments or polluting activities. Accordingly, by letter dated 19.08.2024, the Commissioner of Police, Howrah, was again requested to take necessary action regarding removal of cattle sheds from SMPK premises. Photocopies of letters dated 15.02.2022, 15.01.2024, 22.02.2024, 01.08.2024 and 19.08.2024 are annexed herewith and collectively marked as "Annexure-C".
15. Your applicant further states that in response to the letters dated 19.06.2024 and 26.07.2024 from HMC, SMPK issued a detailed reply on 09.09.2024 thereby pointing out that HMC had not identified any specific plot or location on SMPK land and requested the Commissioner, HMC to fix a date and time for a joint inspection so that exact locations could be identified for erecting toilet blocks in accordance with the Land Policy Guidelines applicable to Major Ports. HMC by letter dated 17.09.2024 informed that a joint inspection would be conducted on 23.09.2024. It is needless to mention that on 23.09.2024, a joint inspection was eventually conducted by HMC and SMPK and thereafter, further correspondence followed from the District



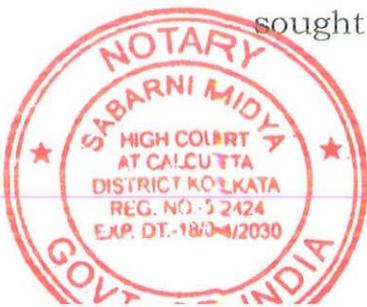
Satyajit Sinha

ए. सिन्हा / S. SINHA
भूतगत प्रबंधक (यजमान) / Estate Manager (IC)
सय्यामप्रसाद मुकुर्जी फ्लान नगर, कोलकाता
Syama Prasad Mookerjee Port, Kolkata

Magistrate, Howrah, and the WBPCB. Photocopies of letters dated 19.06.2024 and 26.07.2024 and 09.09.2024 along with the minutes of meeting in the form of email dated 24.09.2024 are annexed herewith and collectively marked as 'Annexure-D'.

16. Your applicant states that by a letter dated 28.10.2024 the Respondent No. 8 herein i.e. DM Howrah issued a letter to SMPK upon various issues pertaining to the instant matter which was replied by SMPK vide letter dated 11.12.2024. The Applicant further states that pursuant to a letter dated 30.10.2024 issued by the WBPCB, a meeting was held on 14.11.2024 at the WBPCB office in the presence of the Principal Secretary and other officials, wherein joint minutes were prepared. Thereafter, on 11.12.2024, SMPK, by an email, addressed to the Environment Department, Government of West Bengal thereby reporting compliance on the issues discussed in the said meeting. However, the Environment Department, vide an email dated 12.12.2024, stated that such compliance could not be recorded in their affidavit as the information had been received too late. Photocopies of the minutes of the meeting held on 14.11.2024 along with emails dated 11.12.202, 12.12.2024 along with letter dated 28.10.2024 and are annexed herewith and collectively marked as "Annexure-E".

17. It is most humbly submitted that subsequently, on 14.10.2025 and again on 16.10.2025, SMPK requested the Environment Department to provide a copy of the affidavit filed by them before the Hon'ble Tribunal, but no copy has been furnished to SMPK till date, despite the fact that the Environment Department had sought time before the Hon'ble Tribunal to file such affidavit.

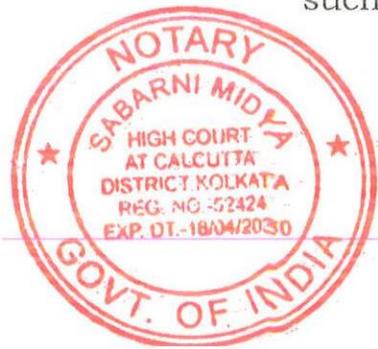


Satyendra Sinha

श्री सिन्हा / S. SINHA
भूखण्ड प्रबंधक (आजीव) / Estate Manager (I/C)
स्वामीप्रसाद मुकुर्जी पब्लिक्स, कोलकाता
Swami Prasad Mukherjee Port, Kolkata

Photocopy of the said emails dated 14.10.2025 and 16.10.2025 are annexed herewith and collectively marked as "Annexure-F".

18. It is most humbly submitted on a bonafide note to the Hon'ble Tribunal that SMPK wish to move forward with the development plan in respect of ghats pertaining to the Howrah section, wherein the authority plans to beautify the Shibpur Ghat through CSR and modifying the Sonadinghi, Timberpond and Shalimar ghats for recreational and entertainment facilities like Sport Complex, Convention Centers, Leisure Clubs, etc. At the same time, however, without cooperation of the municipal authorities as well as the police authorities, the applicant would face insurmountable difficulties including but not limited to law and order disturbances in removing the band of encroachers present on SMPK land. As such, suitable directions from this Hon'ble Tribunal, upon the police authorities concerned, to aid the applicant in the removal of encroachments, are most humbly prayed.
19. It is therefore prayed that the Hon'ble Tribunal may be graciously pleased to allow the applicant to be added as party respondent in the said Original Application and to contest the same and place the submissions as the applicant is entitled to otherwise the applicant shall suffer irreparable loss and injury and prejudice.
20. It is submitted that in addition to an opportunity to defend against allegations insofar as they have been raised against the applicant, the said applicant is a necessary party to the instant lis and as such, the applicant's inclusion and/or participation in the instant



Satyendra Sinha

एस. सिन्हा / S. SINHA
भूखण्ड प्रबंधक (अधीन) / Estate Manager (I/C)
श्यामाप्रसाद मुखर्जी पत्तन न्यास, कोलकाता
Syama Prasad Mookerjee Port, Kolkata

श्यामा
Syama

(10)
101

original application would be in aid of a fit and proper adjudication of the dispute which has arisen here.

21. The application is made bona fide and made for the ends of justice.

In the aforesaid facts and circumstances, the applicant humbly prays that the Hon'ble Tribunal may graciously be pleased to pass the following orders:

- a) An order for impleading the applicant, i.e. Syama Prasad Mookerjee Port, Kolkata as party respondent in the Original Application;
- b) A copy of the Original Application being O.A. No. 40 of 2024 be served upon the applicant.
- c) Pass any further order or orders, direction or directions made there under;

And your applicant as in duty bound shall ever pray.



Satyendra Singh

एस. सिन्हा / S. SINHA
भूखण्ड प्रबंधक (प्रभारी) / Estate Manager (I/C)
श्यामाप्रसाद मुखर्जी पतन न्यास, कोलकाता
Syama Prasad Mookerjee Port, Kolkata

एस. सिन्हा / S. SINHA
भूखण्ड प्रबंधक (प्रभारी) / Estate Manager (I/C)
श्यामाप्रसाद मुखर्जी पतन न्यास, कोलकाता
Syama Prasad Mookerjee Port, Kolkata

VERIFICATION

I, Satyabrata Sinha, son of Kula Chandra Sinha, aged about 57 years, by faith-Hindu, by occupation- service, working for gain as Estate Manager (I/C) under Estate Division of Syama Prasad Mookerjee Port Kolkata commonly known as Kolkata Port Trust, having its office at 15, Strand Road, Kolkata - 700 001 and also at 6, Fairlie Place, 2nd Floor, Kolkata-700 001, do hereby verify that the contents of paragraphs 1 to 18 of the instant application are true to my knowledge as derived from the record and the rests are my respectful submissions before this Hon'ble Tribunal.

Satyabrata Sinha

DEPONENT



Duly verified by me

Snehalini Sen.
WB/1223/2012
Advocate

Place: Kolkata

Date: ...~~26th~~ November, 2025

Sabarni Midya
NOTARY
GOVT. OF INDIA

26 NOV 2025

26 NOV 2025



Serial No. 02

AFFIDAVIT

I, Satyabrata Sinha, son of Kula Chandra Sinha, aged about 57 years, by faith-Hindu, by occupation- service, working for gain as Estate Manager (I/C) under Estate Division of Syama Prasad Mookerjee Port Kolkata commonly known as Kolkata Port Trust, having its office at 15, Strand Road, Kolkata - 700 001 and also at 6, Fairlie Place, 2nd Floor, Kolkata-700 001, do hereby solemnly affirm and say as follows: -

1. I am the Estate Manager (I/C) under Estate Division of Syama Prasad Mookerjee Port Kolkata and Authorized representative of the Applicant in the instant Original Application and am fully acquainted with the facts and circumstances of the present case. I am competent to make and affirm this affidavit on behalf of the Applicant accordingly I depose thereto.
2. The statements made in paragraphs 1 to 18 are true to my knowledge as derived from the record which I verily believe to be true and correct and the rests are my respectful submissions before this Hon'ble Tribunal.

Prepared in my office

Snehashi Sen.

WP/1223/2012

Advocate



Satyabrata Sinha

DEPONENT

Identified by me

Snehashi Sen.

WP/1223/2012

Advocate

Solemnly Affirmed & Declared
before me on identification

Sabarni Midya, Notary

Reg. No.-52424 Govt. of India
High Court at Calcutta

26 NOV 2012



HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101
Tel. (91-33) 2638-3211-13, 2641-5218. Fax. (91-33) 2641-5218/2214

No. 007/Gen (S.C. Cell)/Commr./2024-25

Dated : April 30, 2024.

To: The Chairman,
Shyama Prasad Mukherjee Port Trust (Formerly KoPT)
15, Strand Road,
Kolkata - 700001.

U-8338
7-5-24

EM (10)

Sub : O.A. No. 40/2024/EZ — Ankur Sharma vs. State of West Bengal & Ors. — Existence of un-authorised Cow Shed (Khatal) at the river bank of Hooghly near Chintamony Dey Bathing Ghat, Howrah - Reg.

Sir,

Aprtosis of the above, enclosed please find herewith an interim order of the Hon'ble NGT, EZ, dated 22.02.2024 along-with a copy of the report of the 3-member Committee constituted in the instant O.A. pursuant to the solemn order of the Hon'ble Court ibid for your kind perusal, contents of which are self explanatory.

The report of the Committee inter-alia mentioned existence of Cow-shed (Khatal) near to the Chintamony Dey Bathing Ghat, Howrah and direct discharge of cow-dung to the river Hooghly from there-at, both of which are non-permissible under extant environmental norms. It is therefore requested to kindly take note of this for removal of the khatal from that area at the earliest convenience. A compliance report in this regard may kindly be sent to the District Magistrate, Howrah with a copy to the undersigned for placing the same before the Hon'ble NGT for their cognizance.

A line in confirmation is solicited.

Thanking you,

EE (How.)
For info. & feedback.
9/5/24

Yours faithfully,

Commissioner
Howrah Municipal Corporation
Encls : as stated above.
Dated : April 30, 2024.

Endt. No. 07/1(9)/Gen (S.C. Cell)/Commr./2024-25

Copy for favour of information to :

- 1) The Member Secretary, WBPCB, Paribesh Bhavan, Building 10A, Block LA, Sector III, Bidhannagar, Kolkata - 700106;
- 2) The Sr. Special Secretary, Urban Development & Municipal Affairs Dept, Govt. of West Bengal, "NAGARAYAN", DF - 8, Sector - I, Salt Lake City, Kolkata - 700064.
- 3) The District Magistrate, Howrah;
- 4) The Addl. District Magistrate (LR&LA), Howrah & Member of the Committee;
- 5) The Secretary, HMC;
- 6) The Environment Engineer, WBPCB, Howrah Regional Office & Member of the Committee, Minoriy Bhavan, 5th Floor, 12, Biplabi Kanailal Bhattacharya Sarani, Kolkata - 700027;
- 7) The Asst. Engineer & OSD (Cons.), HMC;
- 8) The OSD (Law), HMC - with request to keep apprise the Ld Counsel of the HMC in the instant OA;
- 9) Dept. Guard File.

Amr (How)
for inspection & feedback,
as desired by Em (10) Pk.

09/05/24
10/5/24

AC (How)
Put up
15/05/2024



O/C
-17-

श्यामा प्रसाद मुखर्जी पोर्ट, कोलकाता
SYAMA PRASAD MOOKERJEE PORT, KOLKATA

Formerly Kolkata Port Trust

(An Autonomous Body under the Ministry of Ports, Shipping and Waterways, Government of India)

General Administration Department

Estate Division

6, Fairlie Warehouse, 2nd Floor,
Strand Road, Kolkata - 700 001

No. Lnd. 3163/C/IV/2024/ 1836

Dated: 23-05-2024

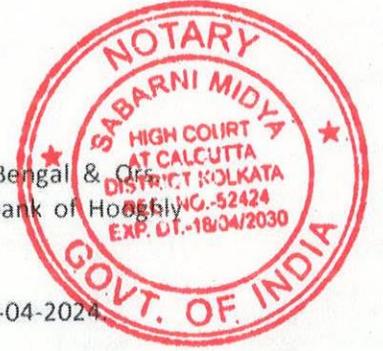
To
The Commissioner,
Howrah Municipal Corporation,
4, Mahatma Gandhi Road,
Howrah - 711 101.

6265

Sir,

Sub: O.A. No. 40/2024/EZ - Ankur Sharma -vs- State of West Bengal & Ors.
Existence of un-authorized Cow Shed (Khatal) at the river bank of Hooghly
near Chintamony Dey Bathing Ghat, Howrah - Reg.

Ref: Your letter No. 007/Gen (S.C. Cell)/Commr./2024-25 dated 30-04-2024



In reference to your letter dated 30-04-2024 with the above subject, this is to inform you that the subject mentioned site i.e. Chintamony Dey Bathing Ghat including adjacent areas has been inspected by the SMPK officials on 13-05-2024 and it was found that one cow is being tied-up at the Chintamoni Dey Bathing Ghat and used for puja purpose only, as confirmed by the pujari Sri Hari Pandit and no Cow Shed was found near Chintamony Dey Bathing Ghat, Howrah. Some photographs taken during the aforesaid inspection are enclosed herewith for your kind perusal.

If required, a joint inspection comprising officials of HMC & SMPK may also be arranged for proper identification of the exact location where the cow-shed (Khatal) is reported to be in existence with prior intimation to this office. It may also be noted that no enclosure of Hon'ble NGT, EZ order dated 22-02-2024 along with the copy of the report of the 3-member Committee constituted in the subject referred O.A. is found as mentioned by you in para 1 of your letter dated 30-04-2024 under reference, which may kindly be forwarded for our office record please.

Thanking You.

Yours faithfully,

[Signature]
Estate Manager (I/C)



ANNEXURE - "B"
197
HOWRAH MUNICIPAL CORPORATION

B
- 12 -

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101
Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214

No. 016 /Gen (S.C. Cell)/Commr./2024-25

Dated : June 19, 2024.

To,

The Chairman,
Shyama Prasad Mukherjee Port Trust (Formerly KoPT)
15, Strand Road,
Kolkata - 700001.

Sub : O.A. No. 40/2024/EZ — Ankur Sharma vs. State of West Bengal & Ors. — Existence of un-authorised Cow Shed (Khatal) at the river bank of Hooghly near Chintamony Dey Bathing Ghat, Howrah - Reg.

Sir,

This is further to our letter communicated vide Memo No 007/Gen.(S.C. Cell)/ Commr./2024-25, dated 30.04.2024 and reply send by the Estate Manage (I/C) of your esteemed organization dated 23.05.2024 on the captioned subject.

The latest picture enclosed herewith with exact Latitude & Longitude indicating the existence of a Khatal in the Ramkrishnapur area on the land of the Port Trust which may kindly be taken into consideration for removal of the same from that area at the earliest convenience to stop the menace of direct discharge of cow-dung to the river Hooghly from there-at. Moreover, the report of the 3-Member Committee appointed by the Hon'ble NGT in the instant O.A. inter-alia mentioned existence of open defecation in the Ramkrishnapur Ghat area. The matter has since been enquired into by the concerned department of HMC in right earnest as Howrah has already been declared an ODF city. In this context, our observation is that there is an existence of a big Slum with around 500 dwellers in that locality of Ramkrishnapur Choura Bustee on the Port owned land with no facility of Community Toilet which might be the cause of such act of open defecation, copy of the pictures of the slum with exact Latitude & Longitude are enclosed for ready reference please. The Public Toilet developed by the HMC in that area is around 150 mtr. away. It is, therefore, requested to kindly take note of this for effective re-dressal of the issue. In case "NOC" is issued to the HMC, steps will be taken at this end for construction of Community Toilet there-at. As desired, we further enclose a copy of the solemn order of the Hon'ble NGT, EZ, dated 22.02.2024 for reference please. A compliance report in this regard may kindly be sent to the District Magistrate, Howrah with a copy to the undersigned for placing the same before the Hon'ble NGT for their cognizance.

A line in confirmation is solicited.

Thanking you,

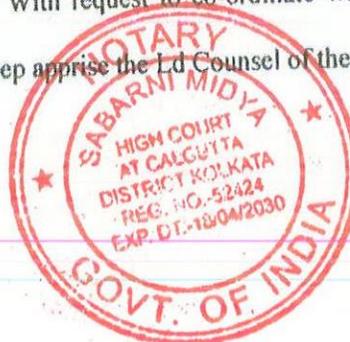
Yours faithfully,

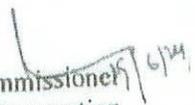

Commissioner
Howrah Municipal Corporation
Encls : as stated above.
Dated : June 19, 2024.

Endt. No. 016 /1(8)/Gen (S.C. Cell)/Commr./2024-25

Copy forwarded for favour of information to :

- 1) The Member Secretary, WBPCB, Paribesh Bhavan, Building 10A, Block LA, Sector III, Bidhannagar, Kolkata - 700106;
- 2) The Sr. Special Secretary, Urban Development & Municipal Affairs Dept, Govt. of West Bengal, "NAGARAYAN", DF - 8, Sector - I, Salt Lake City, Kolkata - 700064.
- 3) The Director, SUDA, "ILGUS BHAVAN", HC Block, Sector - II, Bidhannagar, Kolkata - 700106;
- 4) The District Magistrate, Howrah;
- 5) The Secretary, HMC;
- 6) The Exe. Engineer (Slum Dev.), HMC - With request to co-ordinate with the concerned authority of the KoPT;
- 7) The OSD (Law), HMC - with request to keep apprise the Ld Counsel of the HMC in the instant OA.
- 8) Dept. Guard File.




Commissioner
Howrah Municipal Corporation



HOWRAH MUNICIPAL CORPORATION

- 19 -

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101
Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214

No. 023 /Gen (S.C. Cell)/Commr./2024-25

Dated : July 26, 2024.

To,

The Chairman,
Shyama Prasad Mukherjee Port Trust (Formerly KoPT)
15, Strand Road,
Kolkata - 700001.

Sub : O.A. No. 40/2024/EZ — Ankur Sharma vs. State of West Bengal & Ors. — Existence of un-authorised Cow Shed (Khatal) at the river bank of Hooghly near Chintamony Dey Bathing Ghat, Howrah - Reg.

Sir,

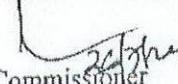
This is further to our letter communicated vide Memo No 016/Gen.(S.C. Cell)/ Commr./2024-25, dated 19.06.2024 on the captioned subject.

The latest up-date with pictures etc with regard to the pollution of the river Hooghly in the Ramkrishnapur Ghat area of the Howrah due to direct discharge of cow-dung from an un-authorised Khatal (Cow Shed) and from open defecation by the dwellers of a large slum from the adjacent locality of Ramkrishnapur Choura Bustee, both located on the Port owned land, was reported to your good-office vide our letter ibid with request for further necessary action taken in compliance of the solemn order of the Hon'ble NGT, EZ, dated 22.02.2024 passed in the instant O.A. please. As we are yet to receive any correspondence in this regard, it is once again requested to furnish compliance at the earliest convenience please for placing the same before the Hon'ble NGT for their cognizance.

A line in confirmation is solicited.

Thanking you,

Yours faithfully,


Commissioner

Howrah Municipal Corporation

Dated : July 26, 2024.

Endt. No. 1(8)/Gen (S.C. Cell)/Commr./2024-25

Copy forwarded for favour of information to :

- 1) The Member Secretary, WBPCB, Paribesh Bhavan, Building 10A, Block LA, Sector III, Bidhannagar, Kolkata - 700106;
- 2) The Sr. Special Secretary, Urban Development & Municipal Affairs Dept, Govt. of West Bengal, "NAGARAYAN", DF - 8, Sector - I, Salt Lake City, Kolkata - 700064.
- 3) The Director, SUDA, "ILGUS BHAVAN", HC Block, Sector - II, Bidhannagar, Kolkata - 700106;
- 4) The District Magistrate, Howrah;
- 5) The Secretary, HMC;
- 6) The Exe. Engineer (Slum Dev), HMC - With request to co-ordinate with the concerned authority of the KoPT;
- 7) The OSD (Law), HMC - with request to keep apprise the Ld Counsel of the HMC in the instant OA.
- 8) Dept. Guard File.

Commissioner
Howrah Municipal Corporation



**MINUTES OF THE JOINT INSPECTION HELD ON 29-07-2024 AT
RAMKRISTOPUR, SHIBPUR & SHALIMAR, HOWRAH**

- 20 -

Present

- (1) Dr. A. K. Nath, OSD (Env.), Civil Engineering Department SMP, Kolkata.
- (2) Shri Aranya Mondal, AEM (C), Estate Division, SMP, Kolkata.

The above mentioned SMPK officials had inspected 3 nos. of premises at Howrah on 29-07-2024 and inspection report on the same is placed below:-

1. KHATAL NEAR RAMKRISTOPUR GHAT, HOWRAH

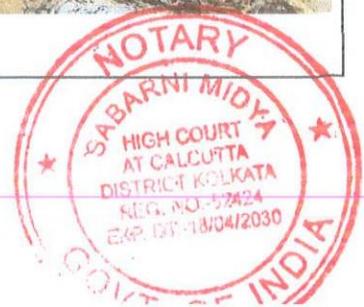
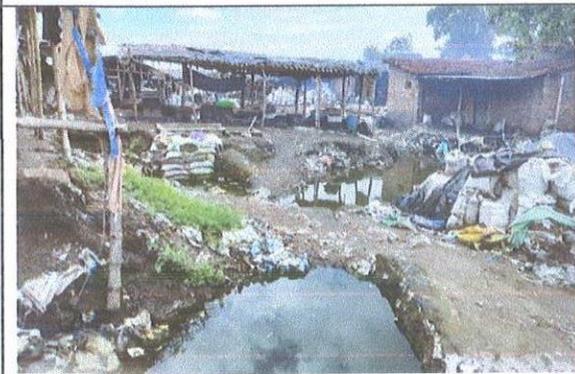
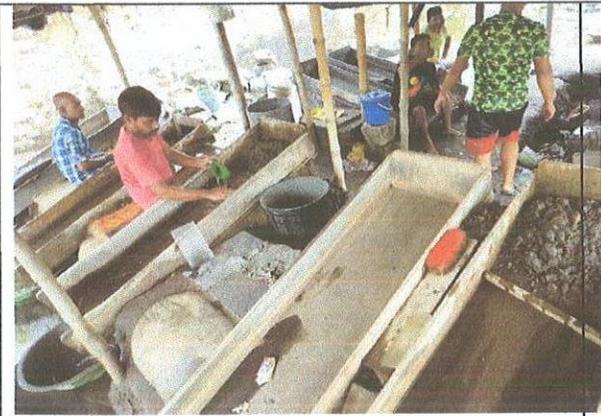
During the inspection, a Khatal/Cattle Shed was found on the river bank, on the back side of the occupation of M/s. Soorajmall Baijnath Plot (being under Plate No. HL-166/C). It was further observed that two (2) no. of families are occupying the vacant premises alongside the river bank and using it for residential purposes. Upon enquiry from local people, it was gathered that the said Khatal/Cattle is operating by one Shri Chandrama Tiwari, Shri Ramkesh Yadav and Shri Bhawar Yadav (total three no. of khatal owners). The photographs of the inspection at Khatal near Ramkristopur Ghat, Howrah at enclosed below.



2. SONADINGI (COWIES GHAT) SHIBPUR, HOWRAH

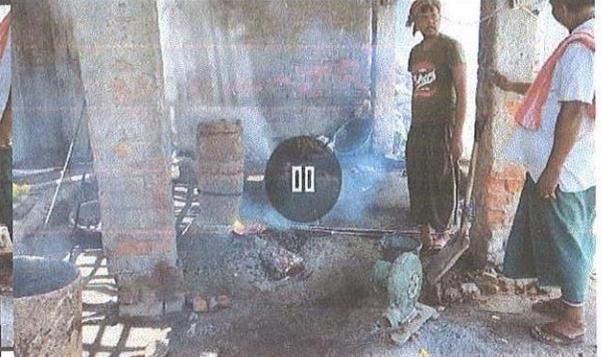
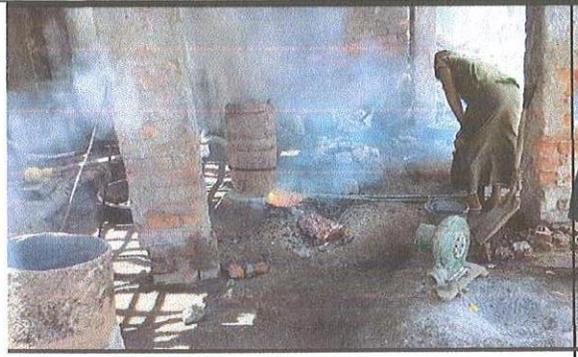
During the inspection, it was found that large numbered of labourers were washing soil with hand in the SMPK's plot around Cowies Ghat premises. On enquiry from those labourers, it was learned that the labourers are washing soil for separation of gold particles from soil. This soil is nothing but sweeping dust collected in bags from different jewelry

making workshop/ units located in different ²⁰⁰ parts of West Bengal. However most of the sweeping dust is collected from the Bowbazar areas. It is further learned that, about 1000 numbers of workers are involved in the above gold separation process. On enquiry, the labourers further stated that, during the gold separation process the wastewater generated in the process is reused. It has also been observed that this gold after separation from soil is melted in small coal fired furnace. During inspection 3 nos of small furnaces were found in operation. Due to the operation of furnaces air pollution in the locality have been observed. A large number of HDPE bags filled with soil, plastic waste along with other wastes have been found on the river bank and foreshore areas where this gold separation process is in progress. It appears that the foreshore area along the river bank has been littered by those labourers. As a result the river is getting polluted. The entire area adjacent to the river also gets heavily affected due to the pollutants. The photographs of the inspection of Sonadingi (Cowies Ghat) Shibpur, Howrah are enclosed below.





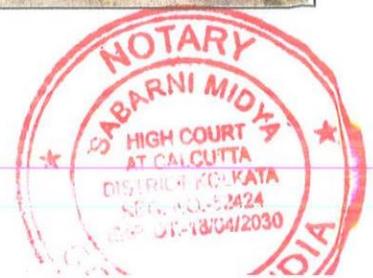
201

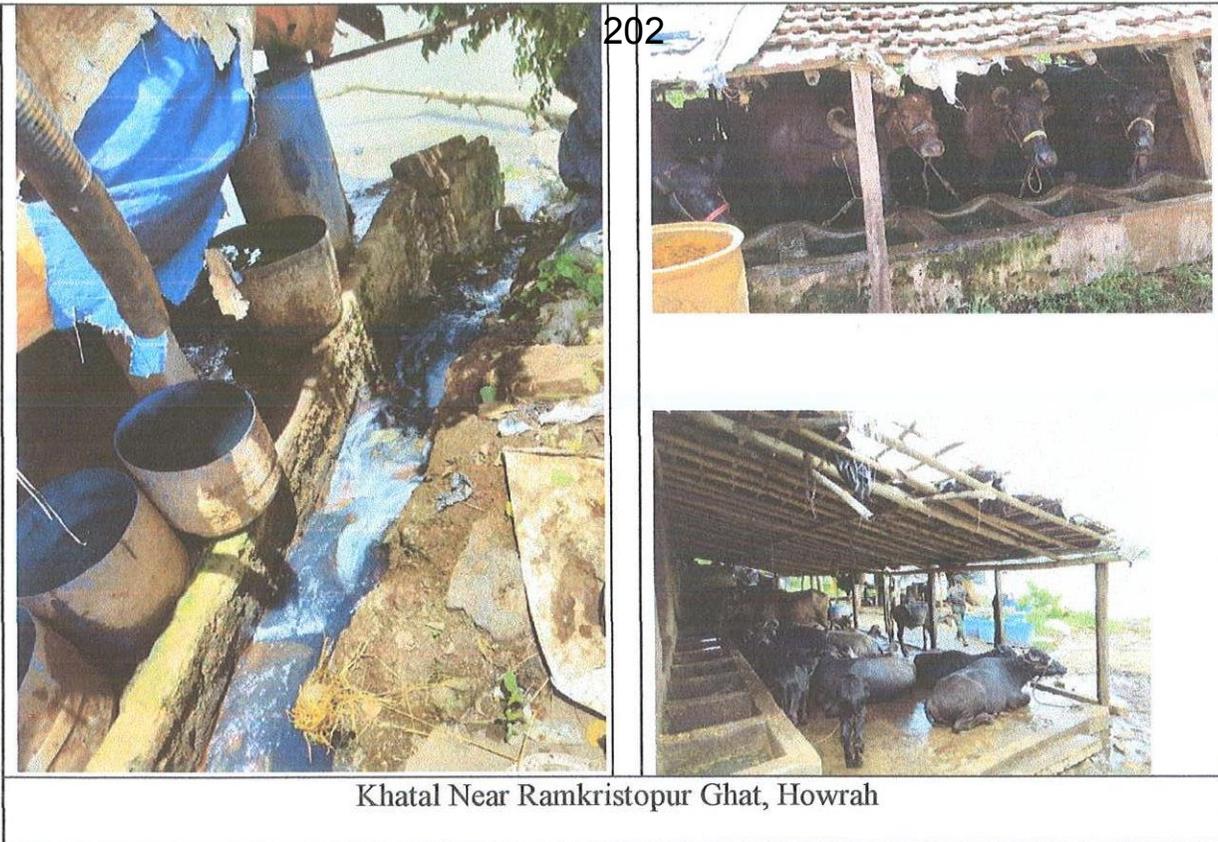


Gold separation units at Sonadingi (Cowies Ghat) Shibpur, Howrah

3. KHATAL AT RIVER BANK, SHALIMAR, HOWRAH

During the inspection, Khatal/Cattle Sheds was found on the river bank, on the back side of the occupation of M/s. Khemchand Rajkumar, but at the time of the said inspection the owner of the said sheds could not be traced out. During inspection, it has been observed that large quantities of cow dung have been found exposed to air. The cattle sheds were also found unhygienic & dirty. Waste water from cow sheds is discharged directly to river Hooghly. The photographs of the inspection at Khatal at River Bank, Shalimar, Howrah are enclosed below.





Khatal Near Ramkristopur Ghat, Howrah

The above two cattle sheds were found in a state of unhygienic condition and also responsible for air & water pollution. These cattle sheds are responsible for pollution and also lead to breeding of mosquitoes. The excreta deposited in cow sheds resulted in significant gaseous emission. Ammonia emission induced by hydrolysis of urea present in urine. Hence the cattle sheds are polluting the river banks. The gold separation units functioning at sonadingi is also polluting the riverbank in & around Cowies Ghat.

It may be noted that, during the Jt. Inspection held on 26.6.2024 in connection with the Honb'le NGT Matters being QA 20/2022/EZ, QA 33/2024/EZ & QA40/2024/EZ; the members present in Joint inspection has pointed out that the Khatal on the river banks and the gold separation units at Sonadingi (Cowies Ghat) needs to removed from the area to mitigate pollution of river Hooghly.

Submitted for further order please.

Dr. A. K. Nath

Dr. A. K. Nath,
OSD (Env.), Civil Engineering Department
SMP, Kolkata.



Aranya Mondal
06.08.2024

Shri Aranya Mondal,
AEM (C), Estate Division,
SMP, Kolkata.



श्यामा प्रसाद मुखर्जी पोर्ट, कोलकाता
SYAMA PRASAD MOOKERJEE PORT, KOLKATA
Formerly Kolkata Port Trust

General Administration Department

Estate Division

6, Fairlie Warehouse (2nd Floor), Strand Road,
Kolkata - 700 001

Date: 15 FEB 2022

No.Lnd.3163/C/IV/Howrah Ruid/22/ 419

The Commissioner of Police, Howrah
Howrah City Police,
28, Nityadhan Mukherjee road,
P.O & District: Howrah,
Pin:-711101

RECEIVED
CONTENTS NOT VERIFIED
15-2-22
REGISTERED
OFFICE OF THE COMMISSIONER OF POLICE
HOWRAH

Sir,

Sub: Request for assistance in executing eviction orders and for removal of encroachments by unauthorised occupants from SMPK public premises situated at Howrah.

Ref: This office earlier letter no.Lnd.3163/C/5/20/1539 dated 06.08.2020 (photocopy enclosed).

As was earlier discussed/intimated, this office is requiring your assistance in removal of huge encroachments on the Govt. of India properties under Syama Prasad Mookerjee Port, Kolkata, situated at different prime locations of Howrah, which are under wrongful occupation of various unauthorised persons with whom SMPK never had any legal or jural relationship. Detailed Sketch maps showing such encroachments in Red border are enclosed for ready reference.

2. Referring above, it is reiterated that in various cases, subsequent to the delivery of Final Order of Eviction by the Ld. Estate Officer, under the P.P.Act Proceedings, possession of the SMPK public premises could not be taken over either by this office or by the Authorised Officers appointed by the Ld. Estate Officer, due to the unlawful resistance put forth by the unauthorised occupants occupying the above premises. As such in these cases SMPK sought police assistance for executing the eviction orders passed by Ld. Estate Officer under the provisions of the Public Premises (Eviction of Unauthorised Occupants), Act, 1971, so as to obtain vacant peaceful and unencumbered possession of SMPK public premises. Detailed list of eviction orders are enclosed for kind perusal and ready reference.

3. In view of the above and with reference to this office earlier letter dated 06.08.2020, SMPK, being a Govt. organisation expect support and cooperation from Howrah Police and accordingly it is again requested, to provide necessary assistance to SMPK in executing the Final Order of eviction passed by Ld. Estate Officer and also for removal of huge encroachments by unauthorised persons from Govt. of India properties under SMPK.

Encl: As stated.

Yours faithfully,

— Sd —

(J. Ghosh Dastidar)
Estate Manager (I/C)



श्यामा प्रसाद मुखर्जी पोर्ट, कोलकाता
SYAMA PRASAD MOOKERJEE PORT, KOLKATA
Formerly Kolkata Port Trust

**General Administration Department
Estate Division**

6, Fairlie Warehouse, 2nd Floor,
Kolkata - 700 001

No. Lnd. 3163/C/IV/Raid-Howrah/2024/132

Date: 15-01-2024

To
The Commissioner of Police, Howrah,
28, Nityadhan Mukherjee Road,
Howrah - 711 101.

402

Sub: Removal of encroachment from SMPK Public Premises
msg. about 5690 Sq.mts. adjacent to Cowies Ghat
Road, Shibpur, Howrah.

Ref: This office letter No. Lnd. 5885/21/4096 dated
10-12-2021 and Lnd. 3163/C/IV/Raid-Howrah/22/420
dated 15-02-2022.

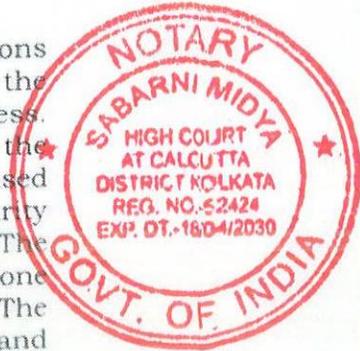
Sir,

In connection with the above subject and the letters dated 10-12-2021 & 15-12-2022 under reference, no communication^{has} yet been received from your end.

Kindly note that a joint inspection was carried out at SMPK public premises msg. about 5690 sq.mts. adjacent to Cowies Ghat Road, Shibpur, Howrah on 03-01-2024 by SMPK officials along with Dy. Chairman of SMPK and Estate Manager (I/C).

During the said inspection, it was found that unauthorised persons are unauthorisedly occupying & using the above premises for filtering the gold particles from Ganges Sand and melting it through burning process. The sacred Ganges in turn gets polluted. The entire area adjacent to the river also gets heavily affected due to the pollutants. The unauthorised persons are also polluting the Ganges by effluents. The safety and security of the lives and limbs are also at risk owing to such burning activities. The lawful tenants of SMPK may also suffer as the ongoing activities are prone to threat for life. They had also erected illegal hutments thereof. The volume of encroachment on the subject area is increasing day by day and the area is becoming very prone to illegal and antisocial activities, which is highly objectionable, and is also endangering the appurtenant Port areas and locality. A sketch map attached for your reference.

Hence, you are requested to suitably advise the Shibpur Police Station for making an arrangement for removal of the unauthorised occupants from the above mentioned public premises, and to enable this office for taking further action.



~~- 26 -~~

It is mentioned that in respect of above land there is no legal dispute pending in any court of law.

Your kind intervention in the matter is sincerely solicited.

Encl: As Stated.

Yours faithfully,

-Sd-

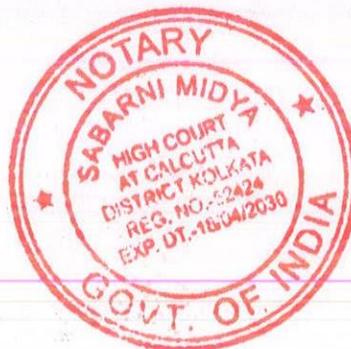
Executive Engineer (Howrah-II)
for Estate Manager (I/C)

Copy to:

- 404 403
404
405
- (i) The Officer in Charge, Shibpur PS, 161, Grand Trunk Rd, Naora, Howrah, West Bengal 711102, for information and necessary action please.
 - (ii) West Bengal Pollution Control Board, Paribesh Bhawan, 10A, Block-LA, Sector-III, Bidhannagar, Kolkata-700 106, for kind information.
 - (iii) Shri A. Dutta, Asst. Superintendant, Security, for kind information with a request to take necessary action for removal of such unauthorized encroachment in co-ordination with the concerned Police Authority & this Division.
 - (iv) Shri. D. Ghosh, Spl. Officer (Estate), for kind information with a request to kindly make necessary co-ordination/persuasion with the PSO & the concerned Police Station, to undertake the said encroachment removal operation/drive at the earliest.
 - (v) EM (I/C) for favour of your kind information please.

Yours faithfully,

Executive Engineer (Howrah-II)
for Estate Manager (I/C)



-27-
o/c

श्यामा प्रसाद मुखर्जी बंदरगाह, कोलकाता
सामान्य प्रशासन विभाग
भूसंपदा प्रभाग
6, फेयरली वेयरहाउस (दूसरी मंजिल), स्ट्रैंड
रोड, कोलकाता 700 001



Syama Prasad Mookerjee Port, Kolkata
General Administration Department
Estate Division
6, Fairlie Warehouse (2nd Floor),
Strand Road, Kolkata 700 001

No. Lnd. 3163/C/IV/raid-Howrah/2024/519

Dated:-22/02/2024

1361

To
The Commissioner of Police, Howrah,
28, Nityadhan Mukherjee Road,
Howrah - 711101.

Sir,

Sub: Removal of encroachment from SMPK Public Premises msg. about 5690 Sqm. adjacent to Cowies Ghat Road, Shibpur, Howrah.

Ref: This office letter Nos. Lnd. 5885/21/4096, Lnd.3163/C/IV/Raid-Howrah/22/420 & Lnd. 3163/C/IV/Raid-Howrah/2024/132 dated 10-12-2021, 15-02-2022 and 15-01-2024 respectively.

In connection with the above subject and this office letters dated 10-12-2021, 15-02-2022 & 15-01-2024 under reference, no communication has yet been received from your end.

Kindly note that a joint inspection of the subject SMPK public premises msg. about 5690 Sqm. adjacent to Cowies Ghat Road, Shibpur, Howrah was carried out on 03-01-2024 by SMPK officials along with Dy. Chairman, SMPK and Estate Manager (I/C).

During the said inspection, it was found that unauthorized persons are illegally occupying & using the above public premises for filtering the gold particles from Ganges Sand and melting it through burning process. The sacred Ganges in turn gets polluted. The entire area adjacent to the river also gets heavily affected due to the pollutants. The unauthorized persons are also polluting the Ganges by effluents. The safety and security of the lives and limbs are also at risk owing to such burning activities. The lawful tenants of SMPK may also suffer as the ongoing activities are prone to threat for life or fire. They had also erected illegal hutments thereof. The volume of encroachment on the subject area is increasing day by day and the area is becoming very prone to illegal as well as antisocial activities, which is highly illegal and objectionable. In this connection, a Sketch Map is attached for your ready reference please.

Accordingly, you are further requested to suitably advise the Shibpur Police Station for making an arrangement for removal of the unauthorized occupants from the above mentioned public premises, and to enable this office for taking further action. It is mentioned that in respect of above land there is no legal dispute pending in any court of law.

Your kind intervention in the matter is sincerely solicited.

Encls: As stated.

Yours faithfully,

-A-

Dy. Estate Manager-II
For Estate Manager (I/C)

Chatterjee
Row



~~- 28 -~~**Copy forwarded to:**

EA to DCK, for favour of kind information of Dy. Chairman, SMPK, please.

Estate Manager (I/C) for information and kind perusal, please.

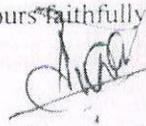
Shri D. Ghosh, Spl. Officer (Estate), for kind information with a request to kindly make necessary co-ordination/persuasion with the PSO & the concerned Police Station, to undertake the said encroachment removal operation / drive at the earliest, please.

1364 Shri A. Dutta, Sr. Asst. Superintendent (Port Security Organisation), for kind information with a request to take necessary action for removal of such unauthorized encroachment in co-ordination with the concerned Police Authority & this Division, please.

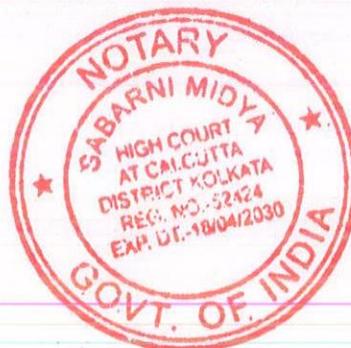
1362 The Officer-in-Charge, Shibpur PS, 161, Grand Trunk Road, Naora, Howrah, West Bengal 711102, for information and necessary action, please.

1363 West Bengal Pollution Control Board, Paribesh Bhawan, 10A, Block-LA, Sector-III, Bidhannagar, Kolkata-700 106, for kind information, please.

Yours faithfully,


Dy. Estate Manager-II
For Estate Manager (I/C)

Chiranjib Das




 श्यामा प्रसाद मुखर्जी पोर्ट, कोलकाता
 SYAMA PRASAD MOOKERJEE PORT, KOLKATA
 Formerly Kolkata Port Trust

**General Administration Department
Estate Division**

6, Fairlie Warehouse, 2nd Floor,
Kolkata - 700 001

~~29~~

No. Lnd. 5527/II/2024/7300

Date: 01.8.24.

To
The Officer in Charge,
Shibpur Police Station,
161, Grand Trunk Rd, Naora,
Shibpur, Howrah,
West Bengal - 711 102.

5233

Sir,

Sub:- Unauthorized encroachments on Grand Foreshore Road, River Bank (south portion of Banstalla Ghat Road) and on its road-berm.

Ref:- This office letter No. Lnd. 3163/C/IV/2023/1881 dated 19-07-2023, Lnd. 3163/C/IV/2023/2316 dated 06-09-2023 and Lnd. 5527/II/2024/521 dated 23-02-2024

In connection with the above subject, your kind attention is invited to this office letters dated 19-07-2023, 06-09-2023 & 23-02-2024 under reference the reply of which is still awaited from the your end.

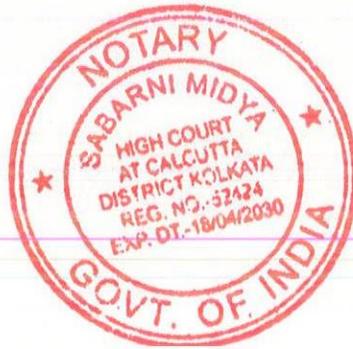
2. It may kindly be noted that subject unauthorised encroachment in the form of illegal car & truck parking, stacking of remnants of idols after immersion, hutments, Khatal/Cattle Shed, cycle garage, TOTO stand, car repair, etc. are increasing day by day on Grand Foreshore Road (south side of Banshtala Ghat Road) for which, SMP, Kolkata has never conveyed any permission to anyone.

3. In view of the above, you are once again requested to kindly take necessary action as deemed fit & proper and fix up a date for removal of said unauthorized encroachment from Grand Foreshore Road and River Bank immediately.

Yours faithfully,

- Cd -

Executive Engineer (H-II)
For Estate Manager (I/C)



~~30~~

Copy forwarded to:-

- 5232 (i) ✓ The Commissioner of Police, Howrah. (Kind Attn:- Sri Tathagata Peday, Central-I Division, ACP Howrah, WBPS, HPC) Howrah City Police, 28, Nityadhan Mukherjee Road, P.O & District : Howrah, Howrah - 711 101, for kind information. He is requested to kindly direct the O/C Shibpur P.S for necessary assistance to remove the encroachment and Khatal/Cattle Shed immediately.
- 5231 (ii) ✓ The Howrah Municipal Commissioner, 4, Mahatma Gandhi Road, Howrah - 711 101, for kind information. He is requested to kindly direct the concerned officials for taking necessary action and fixing up a date for the removal of unauthorised hutments & Khatal/Cattle Shed please.
- 5236 (iii) ✓ Shri A. Dutta, Asst. Superintendant (Security), for kind information. With a request take necessary action for removal of such unauthorized encroachment & Khatal/Cattle Shed immediately in co-ordination with local Police Authority.
- (iv) Shri S.K. Chowdhury, Asst Estate Manager (Raid/Estate), for kind information with a request to kindly co-ordinate with PSO & Police Authority, for removal of such unauthorized encroachment and Khatal/Cattle Shed immediately.
- (v) Estate Manager (I/C), for kind information please.

At present
hut in a
road side
pl follow up
present
situation
only
1/8/24

Yours faithfully,

Executive Engineer (H-II)
For Estate Manager (I/C)





श्यामा प्रसाद मुखर्जी पोर्ट, कोलकाता
 SYAMA PRASAD MOOKERJEE PORT, KOLKATA
 Formerly Kolkata Port Trust
 General Administration Department
 Estate Division
 6, Fairlie Place, 2nd Floor, Kolkata-700001

No.Lnd.3163/C/IV/24/ 7485

9 AUG 2024

The Commissioner of Police, Howrah
 28, Nityadhan Mukherjee Road,
 Howrah, Pin-711101

8790

Sir

Sub:-Removal of khatal /cattle shed near Ramkristopur Ghat, Howrah and at River Bank, Shalimar, Howrah on SMPK land also removal of encroachment on SMPK public premises at Cowies Ghat Shibpur, Howrah (Sonadingi).

Ref:-This Office letters no.Lnd.5527/II/2024/7300 dated 01.08.2024, Lnd.3163/C/IV/raid Howrah/2024/519 dated 22.02.2024 (photocopies enclosed).

This is with reference to the above. We would like to draw your kind attention that at the above mentioned locations of SMPK public premises at Howrah area, unauthorised occupants are continuing with their illegal activities of running cattle shed/Khatal and are disposing waste viz., dung into River Ganga thereby causing water pollution. In a recent inspection of the subject premises on 29.07.2024, it was observed that along with running the said Khatal, two (2) no. of families are unauthorisedly occupying the vacant premises alongside the river bank of Ramkristopur Ghat and using it for residential purposes. Upon enquiry from local people, it was gathered that the said Khatal/Cattle shed is being operated by Shri Chandrama Tiwari, Shri Ramkesh Yadav and Shri Bhawar Yadav (total three no. of khatal owners), for which SMPK has never given any permission.

2. Further, on 29.07.2024 some khatal/cattle sheds are found operating at river bank of Shalimar. But at the time of the said inspection the owner of the said sheds could not be traced out. During inspection, it has been observed that large quantities of dung have been found exposed to air. The cattle sheds were also found to be unhygienic & dirty. Waste water from cattle sheds is being discharged directly to river Hooghly.

3. During the inspection at Cowies Ghat Shibpur, Howrah (Sonadingi) it was found that large numbers of labours were washing soil with hand in the SMPK's plot around Cowies Ghat premises. On enquiry from those labours, it was learned that the labours are washing soil for separation of gold particles from soil. A large number of HDPE bags filled with soil, plastic waste along with other wastes have been found on the river bank and foreshore areas where this gold separation process is in progress. It appears that the foreshore area along the river bank has been littered by those labours. During the aforesaid inspection 3 small furnaces were also found in operation. Due to the operation of such furnaces air pollution in the locality have been observed. As a result, River Ganga and the entire



area adjacent to the river is getting heavily affected due to the pollution from various aforementioned sources.

4. Accordingly, you are kindly requested to advise the concerned Shibpur P.S for taking immediate steps, regarding removal of the above khatala/cattle sheds from SMPK public premises near the river banks at Ramkristopur Ghat and Shalimar, Howrah and also for removing the encroachments by worker/labours at SMPK public premises at Cowies Ghat, Shibpur, Howrah.

5. Photographs taken during the inspection of the subject public premises on 29.07.2024 are enclosed along with Sketch Plan of the area for your kind perusal.

Encls:-As stated.

Yours faithfully,

(Signature)
19/8/24
(S.Sinha)

Estate Manager (I/C)

(Signature)

Copy to:-

(i) Sri Tathagata Pandey, WBPS, Asst. Commissioner of Police, (Central Division-I), HPC, appointed as Nodal officer, in terms of Memo No.249/CP dated 06.03.2024 from Commissioner of Police, Howrah, for kind information please.

(ii) The Officer-in-Charge, Shibpur P.S, 161, G.T Road, Shibpur, Howrah, Pin:-711102 for kind information and necessary steps in the subject mentioned above.

(iii) West Bengal Pollution Control Board, Paribesh Bhawan, 10A, BlockLA, Sector-III, Bidhannager, Kolkata-700106, for kind information please.

Estate Manager (I/C)



9793 9792 9791

212
ANNEXURE-D *By Post*

D
- of 33 -



श्यामा प्रसाद मुखर्जी पोर्ट, कोलकाता
SYAMA PRASAD MOOKERJEE PORT, KOLKATA
Formerly Kolkata Port Trust
General Administration Department
Estate Division
6, Fairlie Place, 2nd Floor, Kolkata-700 001

No.Lnd.3163/C/IV/24/ 7736

09 SEP 2024

The Commissioner
Howrah Municipal Corporation
4, Mahatma Gandhi Road, Howrah,
Pin:-711101

11841

Sir,

Sub:- O.A No.40/2024/EZ- Ankur Sharma Vs State of West Bengal & Ors.

Ref:-Your Letters under Memo No.016/Gen (S.C. Cell)/Commr./2024-25 dated 19.06.2024 and Memo No.023/Gen (S.C. Cell)/Commr./2024-25 dated 26.07.2024.

This is in reference to your letters dated 19.06.2024 & 26.07.2024 (photocopies enclosed) on the subject cited above.

2. Kindly be apprised, that in your above referred letters since no specific request is being made requisitioning for any specific location & quantum of SMPK public premises identified for erecting any toilet block for removing the problems of open defecation, the present issue has not yet been proceeded with.

3. In view of the above, you are kindly requested to fix up a suitable date & time for joint inspection of the location at Ramkristopur Ghat area with SMPK personnel upon advance intimation to this office for identifying appropriate area for erecting toilet block, so that the matter may be placed before competent authority of SMPK for further processing in terms of the extant Land Policy Guidelines for Major Ports.

Encl:- As stated.

Yours faithfully,

S. Sinha
5/9/24

(S.Sinha)

Estate Manager

YCA
Ankur Sharma





HOWRAH MUNICIPAL CORPORATION

-34-

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101
Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214

No. 034 /Gen (S.C. Cell)/Secy./2024-25

Dated : September 17, 2024.

To,

The Estate Manager (I/C),
Shyama Prasad Mukherjee Port Trust (Formerly KoPT),
General Admn. Dept.,
Estate Division,
6, Fairlie Place, 2nd Floor,
Kolkata - 700001.

By Speed Post

Sub : O.A. No. 40/2024/EZ — Ankur Sharma vs. State of West Bengal & Ors. — Existence of un-authorized Cow Shed (Khatal) at the river bank of Hooghly near Chintamony Dey Bathing Ghat, Howrah - Reg.
Our Ref : Memo No. 007/Gen(S.C. Cell)/Commr./2024-25, dated 30.04.2024
Memo No. 016/Gen(S.C. Cell)/Commr./2024-25, dated 19.06.2024
Memo No. 023/Gen(S.C. Cell)/Commr./2024-25, dated 26.07.2024

Sir,

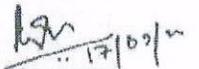
This has reference to your letter communicated vide Memo No Land 3163/C/IV/24/7736, dated 05.09.2024 on the captioned subject.

In this connection, I am directed to inform you that as requested there-at, a Jt. Inspection of the location at Ramkrishnapur area with the concerned personnel of your good-office may be carried out on Monday, 23.09.2024 at 12.30 pm by a team of officials from HMC comprising of Shri P.K. Bhanja, Exe. Engr.(Slum Dev. & S&D, Mob. No. 98301 63582), Asst. Engineer & OSD (Cons.) and Nodal Officer (Slum Development) to identify the parcel of land for erecting Community Toilet blocks for the slum dwellers of the slum exists on the Port owned land for removing the problems of open defecation. Further, as already pointed out in our previous references ibid, you are once again requested for removal of the un-authorized Khatal (Cow Stable) from the Port owned land of that area to stop the menace of direct discharge of cow-dung to the river Hooghly from there-at and submit a compliance report in this regard to the District Magistrate, Howrah with a copy to the Commissioner, HMC for placing the same before the Hon'ble NGT for cognizance.

A line in confirmation is solicited.

Thanking you.

Yours faithfully,

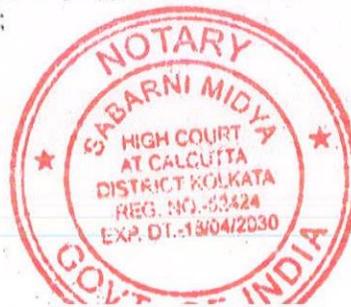

Secretary

Howrah Municipal Corporation
Dated : September 17, 2024.

Endt. No. 034 /1(8)/Gen (S.C. Cell)/Secy./2024-25

Copy forwarded for favour of information to :

- 1) The Commissioner, HMC;
- 2) The Addl. District Magistrate (LR & LA), Howrah;
- 3) The Exe. Engineer (Slum Dev.), HMC - With request to co-ordinate with the concerned authority of the KoPT in this regard;
- 4) The Asst. Engineer & OSD (Cons.), HMC;
- 5) The OSD (Law), HMC - with request to keep apprise the Ld Counsel of the HMC in the instant OA;
- 6) The Nodal Officer (Slum Dev.), HMC;
- 7) Dept. Guard File.



Secretary
Howrah Municipal Corporation

Fwd: O. A. No. 40/2024/EZ- Ankur Sharma vs. ~~214~~ of West Bengal & ors.

-35-

ARANYA MONDAL < aranyam@kolkataporttrust.gov.in >

Tue, 24 Sep 2024 4:09:29 PM +0530

To "SHRI V. K. PRASAD" < vkprasad@kolkataporttrust.gov.in >
Cc "SANTANU MITRA" < santanumitra@kolkataporttrust.gov.in >, "SATYABRATA SINHA" < ssinha@kolkataporttrust.gov.in >, "CLO" < clo@kolkataporttrust.gov.in >, "DEBDAS DUTTA" < debdas.dutta@kolkataporttrust.gov.in >, "SOUDIP DEY" < soudip@kolkataporttrust.gov.in >, "NARGIS YEASMEEN" < nargis@kolkataporttrust.gov.in >, "PALLABI GHOSH" < ghosh.pallabi@kolkataporttrust.gov.in >, "BIPLAB PAUL" < bpaul@kolkataporttrust.gov.in >, "AVISHEK RAUT" < a.raut@kolkataporttrust.gov.in >, "advocate.paushali" < advocate.paushali@gmail.com >

Sir,

This is in connection with the letter dated 17.09.2024 forwarded by Secretary HMC (scanned photocopy attached) regarding joint inspection of SMPK premises near Ramkristopur, Howrah on 23.09.2024.

2. Accordingly, reference trailing email dated 17.09.2024 (Pdf attached) and as directed, on 23.09.2024 at about 12.30 P.M, the undersigned along with Sr. Surveyor & Chainman attended the joint inspection for SMPK near Ramkristopur Ghat area, at Ramkristopur, Howrah along with HMC Officials viz., Sri P.K Bhanja (Exe- Engineer, Slum Dev. & S&D Mb No.9830163582), Asst. Engineer & OSD (Cons.) and Nodal Officer (Slum Development).

3. However, while inspecting the site, it was intimated by the HMC officials that previously they had identified one spot of SMPK premises near Ramkristopur Ghat for erecting toilet block, which during the visit on 23.09.2024 was found to be encroached by hutments and slums.

4. Thereafter, HMC officials did not conduct any further joint inspection on that day and intimated that they will identify another SMPK plot and will request SMPK officially for conducting another joint inspection.

5. Photographs taken during the joint inspection on 23.09.2024 are attached for ready reference please

Submitted for kind information please.

Regards

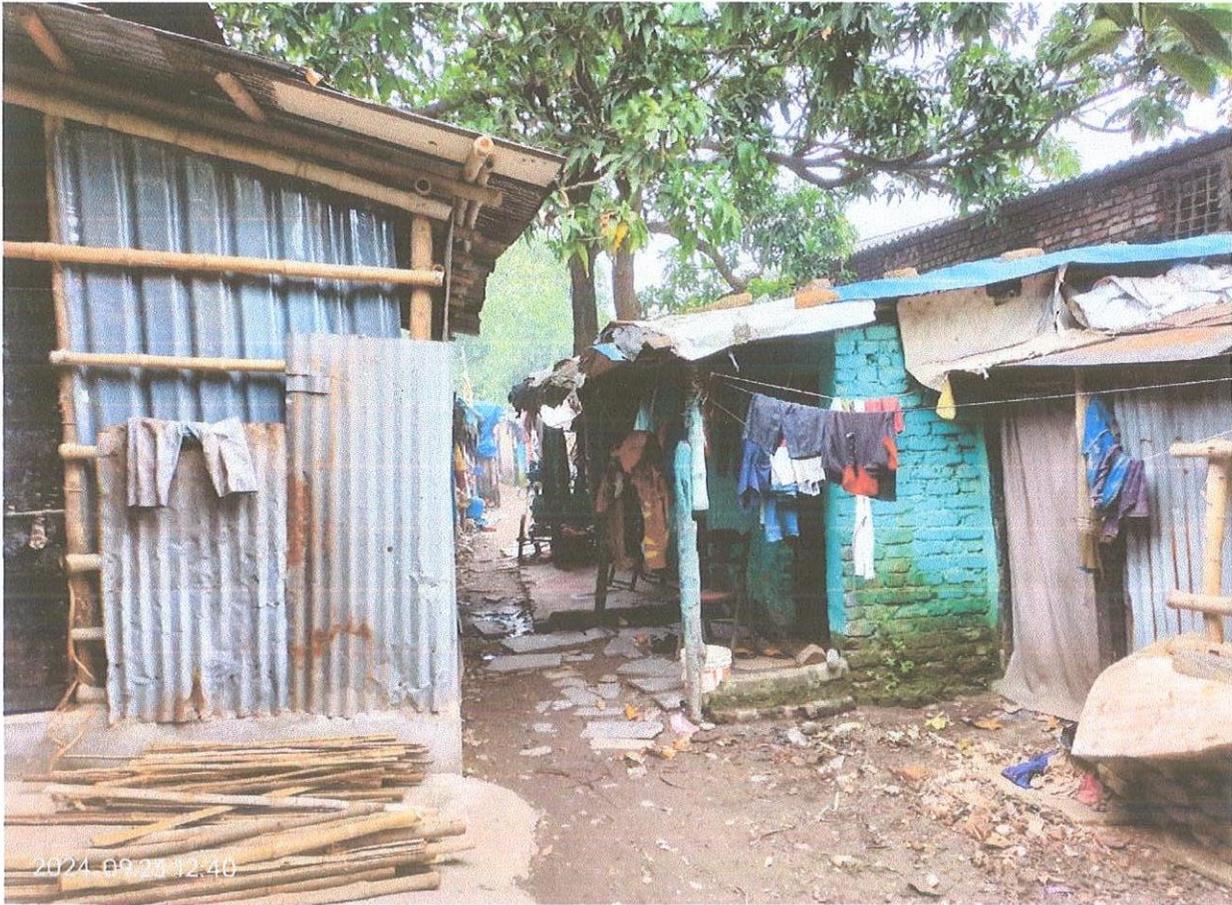
Aranya Mondal

Asst. Estate Manager-Howrah

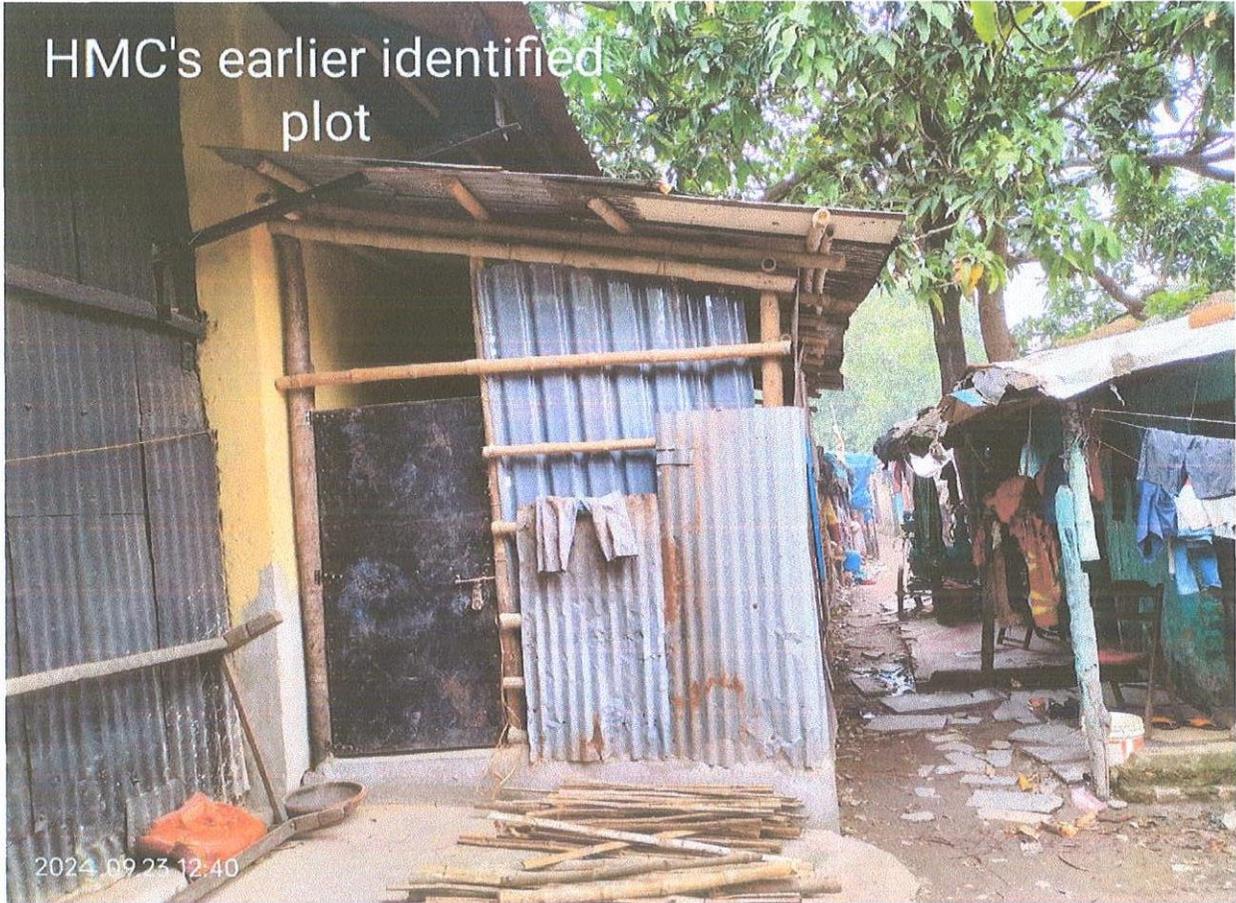
For EM (I/C)



- 36 -



- 37 -



- 28 -





HOWRAH MUNICIPAL CORPORATION

-39-

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101
Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214

No. 016 /Gen (S.C. Cell)/Commr./2024-25

Dated : June 19, 2024.

To,

The Chairman,
Shyama Prasad Mukherjee Port Trust (Formerly KoPT)
15, Strand Road,
Kolkata - 700001.

Sub : O.A. No. 40/2024/EZ — Ankur Sharma vs. State of West Bengal & Ors. — Existence of un-authorised Cow Shed (Khatal) at the river bank of Hooghly near Chintamony Dey Bathing Ghat, Howrah - Reg.

Sir,

This is further to our letter communicated vide Memo No 007/Gen.(S.C. Cell)/ Commr./2024-25, dated 30.04.2024 and reply send by the Estate Manage (I/C) of your esteemed organization dated 23.05.2024 on the captioned subject.

The latest picture enclosed herewith with exact Latitude & Longitude indicating the existence of a Khatal in the Ramkrishnapur area on the land of the Port Trust which may kindly be taken into consideration for removal of the same from that area at the earliest convenience to stop the menace of direct discharge of cow-dung to the river Hooghly from there-at. Moreover, the report of the 3-Member Committee appointed by the Hon'ble NGT in the instant O.A. inter-alia mentioned existence of open defecation in the Ramkrishnapur Ghat area. The matter has since been enquired into by the concerned department of HMC in right earnest as Howrah has already been declared an ODF city. In this context, our observation is that there is an existence of a big Slum with around 500 dwellers in that locality of Ramkrishnapur Choura Bustee on the Port owned land with no facility of Community Toilet which might be the cause of such act of open defecation, copy of the pictures of the slum with exact Latitude & Longitude are enclosed for ready reference please. The Public Toilet developed by the HMC in that area is around 150 mtr. away. It is, therefore, requested to kindly take note of this for effective re-dressal of the issue. In case "NOC" is issued to the HMC, steps will be taken at this end for construction of Community Toilet there-at. As desired, we further enclose a copy of the solemn order of the Hon'ble NGT, EZ, dated 22.02.2024 for reference please. A compliance report in this regard may kindly be sent to the District Magistrate, Howrah with a copy to the undersigned for placing the same before the Hon'ble NGT for their cognizance.

A line in confirmation is solicited.

Thanking you,

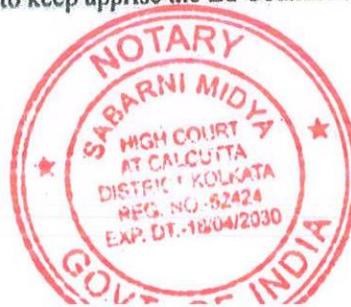
Yours faithfully,

Sd/-
Commissioner
Howrah Municipal Corporation
Encls : as stated above.
Dated : June 19, 2024.

Endt. No. 016 /1(8)/Gen (S.C. Cell)/Commr./2024-25

Copy forwarded for favour of information to :

- 1) The Member Secretary, WBPCB, Paribesh Bhavan, Building 10A, Block LA, Sector III, Bidhannagar, Kolkata - 700106;
- 2) The Sr. Special Secretary, Urban Development & Municipal Affairs Dept, Govt. of West Bengal, "NAGARAYAN", DF - 8, Sector - I, Salt Lake City, Kolkata - 700064.
- 3) The Director, SUDA, "ILGUS BHAVAN", HC Block, Sector - II, Bidhannagar, Kolkata - 700106;
- 4) The District Magistrate, Howrah;
- 5) The Secretary, HMC;
- 6) The Exe. Engineer (Slum Dev.), HMC - With request to co-ordinate with the concerned authority of the KoPT;
- 7) The OSD (Law), HMC - with request to keep apprise the Ld Counsel of the HMC in the instant OA.
- 8) Dept. Guard File.



Sd/-
Commissioner
Howrah Municipal Corporation



HOWRAH MUNICIPAL CORPORATION

- 40 -

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101
Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214

No. ০২৩ /Gen (S.C. Cell)/Commr./2024-25

Dated : July 26, 2024.

To,

The Chairman,
Shyama Prasad Mukherjee Port Trust (Formerly KoPT)
15, Strand Road,
Kolkata - 700001.

Sub : O.A. No. 40/2024/EZ — Ankur Sharma vs. State of West Bengal & Ors. — Existence of un-authorised Cow Shed (Khatal) at the river bank of Hooghly near Chintamony Dev Bathing Ghat, Howrah - Reg.

Sir,

This is further to our letter communicated vide Memo No 016/Gen.(S.C. Cell)/ Commr./2024-25, dated 19.06.2024 on the captioned subject.

The latest up-date with pictures etc with regard to the pollution of the river Hooghly in the Ramkrishnapur Ghat area of the Howrah due to direct discharge of cow-dung from an un-authorised Khatal (Cow Shed) and from open defecation by the dwellers of a large slum from the adjacent locality of Ramkrishnapur Choura Bustee, both located on the Port owned land, was reported to your good-office vide our letter ibid with request for further necessary action taken in compliance of the solemn order of the Hon'ble NGT, EZ, dated 22.02.2024 passed in the instant O.A. please. As we are yet to receive any correspondence in this regard, it is once again requested to furnish compliance at the earliest convenience please for placing the same before the Hon'ble NGT for their cognizance.

A line in confirmation is solicited.

Thanking you,

Yours faithfully,


Commissioner
Howrah Municipal Corporation

Dated : July 26, 2024.

Endt. No. 11(8)/Gen (S.C. Cell)/Commr./2024-25

Copy forwarded for favour of information to :

- 1) The Member Secretary, WBPCB, Paribesh Bhavan, Building 10A, Block LA, Sector III, Bidhannagar, Kolkata - 700106;
- 2) The Sr. Special Secretary, Urban Development & Municipal Affairs Dept, Govt. of West Bengal, "NAGARAYAN", DF - 8, Sector - I, Salt Lake City, Kolkata - 700064.
- 3) The Director, SUDA, "ILGUS BHAVAN", HC Block, Sector - II, Bidhannagar, Kolkata - 700106;
- 4) The District Magistrate, Howrah;
- 5) The Secretary, HMC;
- 6) The Exe. Engineer (Slum Dev), HMC - With request to co-ordinate with the concerned authority of the KoPT;
- 7) The OSD (Law), HMC - with request to keep apprise the Ld Counsel of the HMC in the instant OA.
- 8) Dept. Guard File.

Commissioner
Howrah Municipal Corporation



ANNEXURE - E

पञ्जाकरण सं. 29-10-24
Regn. No. 220 Dt. 29-10-24
कोलकाता पोर्ट ट्रस्ट
KOLKATA PORT TRUST
मुख्य अभियंता-विभाग
Chief Engineer's Dept

श्यामा प्रसाद मुखर्जी पोर्ट, कोलकाता
SHYAMA PRASAD MOOKERJEE PORT, KOLK.
29 OCT 2024
आई आरएन सं./IRN NO.....

GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE & DISTRICT COLLECTOR
HOWRAH
(ENVIRONMENT CELL)

Memo No.: 47/Env./Howrah

Date: 28/10/2024

To:
The Chairman,
Kolkata Port Trust
(Shyama Prasad Mookerjee Port Trust)
15, Strand Road, Kolkata-700001.

100550

1723
29-10-24

CP
Mao

As advised by Chairman for
for up to DM (How) in the
EM (K)
Chairman's
Mao

Sub: Compliance with the Directions of the Hon'ble NGT in areas under the jurisdiction of Kolkata Port Trust - Reg.

- Ref: 1) O.A. No. 40/2024/EZ [Ankur Sharma -vs- State of West Bengal & Ors.]
 2) O.A. No. 33/2024/EZ [Subhas Datta -vs- State of West Bengal & Ors.]
 3) Letter of the Officer-on- Special Duty (Operation & Execution), West Bengal Pollution Control Board vide No. 5042(15)-IM-11/2009 (Part-IX) dated 13-05-2024

Sir,

With reference to the above, please find enclosed the findings of the Joint Committee constituted by the Hon'ble NGT, Eastern Zone Bench, Kolkata in connection with OA No.33/2024/EZ, as submitted in their report. With regard to the action points proposed by the Joint Committee in its report for the prevention of pollution in the Hooghly River, the following matters pertain to areas within your jurisdiction:

- (1) Relocation of the laundry activity (Band Box) in Topiwala Ghat.
- (2) Relocation of the unorganized clusters along the banks of Bichali Ghat involved in the extraction of gold and silver and prevention of discharge of polluting effluents into the Hooghly river
- (3) Relocation of the Cattle Shed operating at Bichali Ghat
- (4) Identification of suitable alternative land parcel/site in the vicinity of Ghats under your jurisdiction and coordination with Howrah Municipal Corporation for construction of Community Sanitary Complexes to prevent open defecation along the ghats

Your kind cooperation and urgent intervention on the above issues is earnestly solicited to prevent the pollution of the River Hooghly in compliance with the orders of the Hon'ble NGT, Eastern Zone Bench, Kolkata in connection with the cases referred to above.

Thanking you,

Yours faithfully,

[Signature]

District Magistrate
Howrah



221

SMP

श्यामा प्रसाद मुखर्जी पोर्ट, कोलकाता
SYAMA PRASAD MOOKERJEE PORT, KOLKATA

General Administration Department

Estate Division

6, Fairlie Place, 2nd Floor, Kolkata-700 001

No.Lnd.3163/C/IV/24/10625

11 DEC 2024

The District Magistrate, Howrah
Office of the District Magistrate & District Collector, Howrah
Environment Cell
3rd Floor, New Collectorate Building, 6, Rishi Bankim Chandra Road, P.O & P.S Howrah,
Pin: 711 101

Respected Sir,

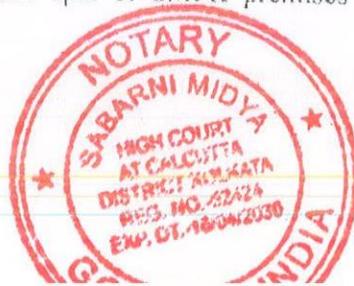
Sub:- Your Letter under Memo No.47/Env./Howrah dated 28.10.2024.

In reference to your letter dated 28.10.2024 (copy enclosed) on the issues pertaining to OA No.40/2024 & OA No.33/2024, and subsequent joint meeting held on 14.11.2024 at the conference hall of West Bengal Pollution Control Board, in between representatives from Environment Dept., KMC, HMC, WBPCB, D.M Howrah and SMPK, reply to the issues relating to your letter under reference are furnished hereunder in seriatim:-

(i) Regarding issue No.1, with respect to relocation of laundry activity by Band Box at Topiwala Ghat, WBPCB had suspended the closure order on 19.09.2024 after imposing penalty of Rs.5,00,000/- for non-compliance, upon finding that the unit viz., Band Box complying environmental norms and installing ETP.

(ii) Regarding issue No.2 & 3, SMPK had already communicated with Commissioner of Police, Howrah vide its letters dated 15.01.2024, 22.02.2024, 01.08.2024 and 19.08.2024 (photocopies enclosed) for removing khatal/cattle sheds near the river banks at Ramkristopur ghat and Shalimar Howrah and also for removing encroachment by workers/labours at SMPK public premises at Cowies Ghat, Shibpur, Howrah (Sonadingi). But response is awaited from Howrah Police authorities.

(iii) Regarding issue no.4 viz. construction of community sanitary complexes to prevent open defecation, it is to place on record that on 23.09.2024 at about 12.30 P.M, SMPK representatives attended one joint inspection near Ramkristopur Ghat area, at Ramkristopur, Howrah along with HMC Officials viz., Sri P.K Bhanja (Exc- Engineer, Slum Dev. & S&D Mb No.9830163582), Asst. Engineer & OSD (Cons.) and Nodal Officer (Slum Development). However, while inspecting the site, it was intimated by the HMC officials that previously they had identified one spot of SMPK premises near Ramkristopur Ghat for



erecting toilet block, which during the visit on 23.09.2024 was found to be encroached by hutments and slums. Thereafter, IIMC officials did not conduct any further joint inspection on that day and intimated that they will identify another SMPK plot and will request SMPK officially for conducting another joint inspection. But so far no request received from IIMC regarding any other joint inspection for demarcating or identifying any SMPK plot for erecting toilet block.

5. Photocopies of SMPK letters dated 15.01.2024, 22.02.2024, 01.08.2024, 19.08.2024, communication dated for joint meeting 30.10.2024 and minutes of the above meeting on the discussed issues as forwarded from the Environment Department vide its e-mail dated 27.11.2024 are enclosed herewith for your ready reference please

Encls:-As stated above.

Yours faithfully,

(Signature)
15/11/24
(S.Sinha)

Estate Manager (I/C)

(Signature)
Chandru Rao

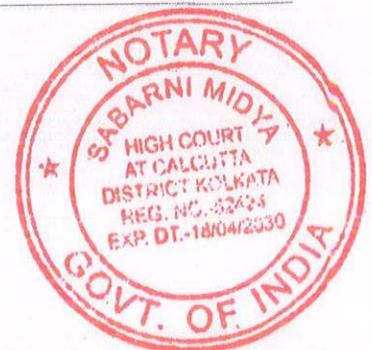
Copy forwarded for kind information and necessary action:-

3455 (1) The Commissioner of Police, Howrah, 28, Nityadhan Mukherjee Road, Howrah, Pin-711 101.

3456 (2) Sri Tathagata Pandey, WBPS, Asst. Commissioner of Police, (Central Division-I), HPC, appointed as Nodal officer, in terms of Memo No.249/CP dated 06.03.2024 from Commissioner of Police, Howrah.

3457 (3) West Bengal Pollution Control Board, Paribesh Bhawan, 10A, BlockLA, Sector-III, Bidhannager, Kolkata-700 106, for kind information please.

3458 (4) The Commissioner, Howrah Municipal Corporation, 4, Mahatma Gandhi Road, Howrah, Pin:-711 101.



- 44 -

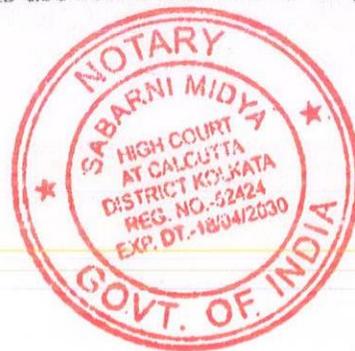
Minutes of the meeting in connection with the order of the Hon'ble National Green Tribunal, Eastern Bench dated 25.09.2024 passed in connection with OA No. 36/2024/EZ and O.A.40/2024/EZ held at the Conference Hall of West Bengal Pollution Control on 14.11.2024 at 2.30pm

Participants:

1. Principal Secretary, Environment Department
2. Chief Environment Officer, Environment Department
3. Commissioner, Kolkata Municipal Corporation and his team
4. AOR, Madhumita Bhattacharya, Supreme Court of India
5. Secretary, Howrah Municipal Corporation
6. Chief Scientist, West Bengal Pollution Control Board
7. Superintendent Engineer, Western Circle, I&W Department
8. Chief Engineer, Syama Prasad Mookherjee Port Authority, Kolkata
9. Chief Law Officer, Syama Prasad Mookherjee Port Authority, Kolkata
10. Estate Manager, IC, Syama Prasad Mookherjee Port Authority, Kolkata
11. OSD (Environment), Syama Prasad Mookherjee Port Authority, Kolkata
12. Resolution Officer-1, Syama Prasad Mookherjee Port Authority, Kolkata
13. Scientific Officer, West Bengal Pollution Control Board
14. Special Law Officer, Environment Department
15. Environmental Engineer-in-charge, Howrah Regional Office, PCB
16. Law Officer, Environment Department
17. Law Officer, D.M. Howrah

The Principal Secretary, Environment Department chaired the meeting and welcomed all the participants. At the onset, he explained the directives of the Hon'ble Tribunal in O.A.33/2024/EZ (**Subhas Datta –vs- State of West Bengal & Ors.**) & OA 40/2024/EZ (**Ankur Sharma –vs- State of West Bengal & Ors.**) dated 25.09.2024 wherein Chief Secretary, Government of West Bengal has been directed to file reply with regard to the findings of the Joint Committee and the various affidavits filed by the State Respondents and the action taken in this regard.

KoPT submitted that they are not a party to this case but are trying to cooperate with different authorities as and when communications are received. KoPT may be impleaded as a party to this case.



-45-

Issues: *Management of flower waste in Mullick ghat*

Action: Commissioner, KMC stated that SWM Department KMC and SMPK has jointly identified different locations for storage of floating and accumulated materials at Mullick Ghat flower market. Storage points have been provided with two 240 litre bins and lifted by auto tippers into movable compactors and dumped at the disposal sites for processing on regular basis. Also during different puja festivals like removal of immersion waste special arrangements are made at different ghats of river Hooghly every year.

Issues: *Laundry Activity in Topiwala ghat needs Re-location (Band Box)*

Action : After the Joint Committee's report, WBPCB officials inspected the unit and found the unit was operating without consent to operate and without installing any Effluent treatment Plant (ETP) to treat its waste water. WBPCB issued a closure order along with disconnection of electricity on 13.05.2024 to M/s . Band Box located at Topiwala Ghat with immediate effect.

On finding the unit complying the environmental norms and installing ETP , WBPCB issued suspension of closure order on 19.09.2024 after imposing a penalty of Rs 5,00,000/- for non -compliance.

Issues: *Outfall at Shovabazar ghat and its adjoining areas like Dhonia & Dilarganj*

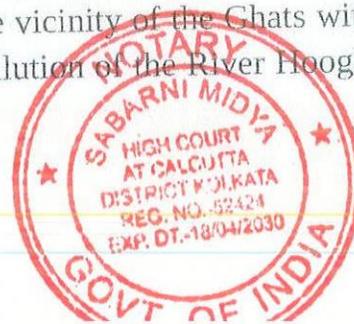
Action : KMDA & KOPT will meet and sort out the issues.

Issues: *Cow-shed in the bank of Bichali Ghat needs re-location in a stipulated time period of three months .*

Action: The cow-sheds are situated in KOPT land. As KOPT has no infrastructure to remove encroachment , the officials stated they will render all sort of help to the State Government to remove unauthorised khatal. Howrah Municipal Corporation shall take initiative to re-locate the khatal. All assistance from KOPT shall be rendered as sought for.

Issues: *Re-location of Public Toilet in the bank in all the ghats .*

Action: Howrah Municipal Corporation shall identify suitable location to install Bio-Toilets or Community Sanitary Complex in the vicinity of the Ghats within their jurisdiction to prevent open defaecation & pollution of the River Hooghly.



- 46 -

KoPT informed that they will issue NOC for construction of community toilet for the dwellers of the slum located on the port land.

Issues: Gold & Silver extraction from un-organised Sector located near Bichali Ghat.

Action: D.M. Howrah and Howrah Municipal Corporation has been requested to check if any Trade License has been issued to any unorganized section involved in the extraction of gold & silver in the bank of Bichali Ghat. If not appropriate steps should be taken by the concerned authority.

Issues : Outlet situated about 86 meter North from Chintamony Dey Bathing Ghat, Ramkrishnapur directly discharging into the River Hooghly.

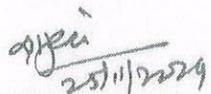
Action: KMDA is the sole Authority to intercept and divert all the waste water towards the river Hooghly to the STP maintain by KMDA. STP capacity of 65 MLD for treatment of sewage is under construction and renovation. The construction of STP and interception of drains to STP is being carried out by KMDA. On completion of the STP construction work all drains adjoining area will be connected with the STP & treated waste water will be discharged into the River Hooghly. Date of Commissioning to be provided.

Issues: Maintenance of Canals by Irrigation & Waterways Department

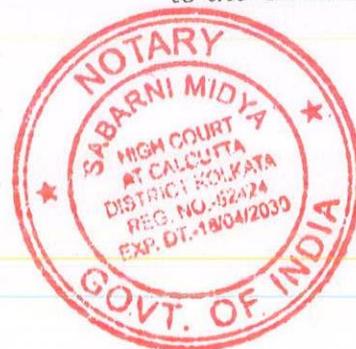
Action : Periodical de-silting work of the drainage canals maintained by Irrigation and Waterways Department. This activity removes solid waste materials from the canal bed thus improving discharge capacity of canals.

All above compliance reports to be submitted to Environment Department within 7 days at environmentwb@gmail.com for preparation of the affidavit of the Chief Secretary, W.B.

The meeting ended with thanks from the chair.


Principal Secretary

to the Govt. of West Bengal.



- 47 -

Copy forwarded for information and necessary action to-

1. Chief Environment Officer, Environment Department
2. Commissioner, Kolkata Municipal Corporation and his team
3. Secretary, Howrah Municipal Corporation
4. Chief Scientist, West Bengal Pollution Control Board
5. Superintendent Engineer, Western Circle, I&W Department
6. Chief Engineer, Syama Prasad Mookherjee Port Authority, Kolkata
7. Chief Law Officer, Syama Prasad Mookherjee Port Authority, Kolkata
8. Estate Manager, IC , Syama Prasad Mookherjee Port Authority, Kolkata
9. OSD (Environment), Syama Prasad Mookherjee Port Authority, Kolkata
10. Resolution Officer-1, Syama Prasad Mookherjee Port Authority, Kolkata
11. Scientific Officer, West Bengal Pollution Control Board
12. Special Law Officer, Environment Department
13. Environmental Engineer-in-charge, Howrah Regional Office, PCB
14. Law Officer, Environment Department
15. Law Officer, D.M. Howrah


Chief Environment Officer
Environment Department



Email

Re: Joint Meeting dated 14/11/2024, Re:-OA No33/2024/EZ & OA No.40/2024/EZ

From : environmentwb@gmail.com

Thu, Dec 12, 2024 11:15 AM

Subject : Re: Joint Meeting dated 14/11/2024, Re:-
OA No33/2024/EZ & OA No.40/2024/EZ

To : AVISHEK RAUT
<a.raut@kolkataporttrust.gov.in>

Cc : SANTANU MITRA
<santanumitra@kolkataporttrust.gov.in>,
SATYABRATA SINHA
<:ssinha@kolkataporttrust.gov.in>, CLO
<clo@kolkataporttrust.gov.in>, Dr. ARUP
KUMAR NATH , OSD ENV
<aknath@kolkataporttrust.gov.in>,
SOUDIP DEY
<soudip@kolkataporttrust.gov.in>,
MANISH KUMAR
<manish@kolkataporttrust.gov.in>, Adhik
Kumar Gop
<adhikgope@kolkataporttrust.gov.in>,
KARTICK DHAR
<kartick@kolkataporttrust.gov.in>, BIPLAB
PAUL <bpaul@kolkataporttrust.gov.in>,
PALLABI GHOSH
<ghosh.pallabi@kolkataporttrust.gov.in>,
GARGI GHOSHAL
<gargighoshal@kolkataporttrust.gov.in>,
ARANYA MONDAL
<aranyam@kolkataporttrust.gov.in>



Sir/madam

These details couldn't be included in the affidavit as the same is received very late and affidavit is already filed.

On Wed, Dec 11, 2024 at 18:47 AVISHEK RAUT
<a.raut@kolkataporttrust.gov.in> wrote:

The Environment Department
Govt. of West Bengal

Respected Sir,

~~49~~

This is regarding the joint meeting held on 14.11.2024 at West Bengal Pollution Control Board, in between representatives from Environment Dept., KMC, HMC, WBPCB, D.M Howrah and Syama Prasad Mookerjee Port (SMPK), in connection with the issues pertaining to O.A No.33/2024/EZ & O.A No.40/2024/EZ, as per communication dated 30.10.2024 received from Department of Environment, Government of West Bengal.

In connection with the above issues, I have been directed to state the following in compliance thereto:

A. SMPK vide its letter no.Lnd.3163/C/IV/24/10625 dated 11.12.2024 has already intimated DM, Howrah on the issues involved at Howrah area viz., (i) suspension of closure order by WPCB on the laundry activity of Band Box at Topiwala ghat, (ii) awaiting response from Howrah Police authorities in removing the encroachments by khatala/cowsheds at Bichalighat & gold & silver extraction (Sonadingi) even after repeated reminder letters dated 15/01/24 22/02/24 01/08/24 & 19/08/24, and (iii) awaiting response from HMC for identifying suitable plot for erecting public toilet as after 23.09.2024 no information has yet been received by SMPK. Scanned photocopies of SMPK letter no. Lnd.3163/C/IV/24/10625 dated 11.12.2024 and letters dated 15/01/24, 22/02/24, 01/08/24 & 19/08/24 are attached for ready reference please.

B. Regarding issues pertaining to management of flower waste at Mullick ghat, outfall at Shovabajar ghat with adjoining areas, SMPK has already proceeded to solve the issues thereat with the concerned authorities of KMDA and KMC. In this connection it is pertinent to mention that the flower market msg. about 3400 Sq.mts at Mullickghat was handed over to Dept. of Food Processing Industries & Horticulture, Govt. of West Bengal, on 20.06.2002 for the purpose of management of the market, maintenance of sanitization & all conservancy work.

This is for kind information please.

Regards

Avishek Raut
Resolution Officer-Legal
For Estate Manager (I/C)



Fwd: Re: Joint Meeting dated 14/11/2024, Re:-OA No33/2024/EZ & OA No.40/2024/EZ

F
- 50 -

AVISHEK RAUT < a.raut@smpportkolkata.shipping.gov.in >

Thu, 16 Oct 2025 6:09:17 PM +0530

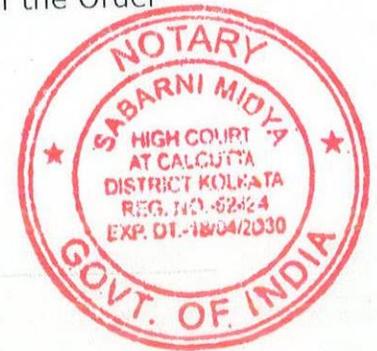
To "environmentwb"<environmentwb@gmail.com>
Cc "ABHIJIT CHAKRABARTI"<clo@smpportkolkata.shipping.gov.in>,"Chief Engineer"<ce@smpportkolkata.shipping.gov.in>,"SATYABRATA SINHA" <ssinha@smpportkolkata.shipping.gov.in>,"Dr. ENV" <aknath@smpportkolkata.shipping.gov.in>,"SOUDIP DEY" <soudip@smpportkolkata.shipping.gov.in>,"MANISH KUMAR" <manish.kumar@smpportkolkata.shipping.gov.in>,"DIPAK DAS" <dipakdas@smpportkolkata.shipping.gov.in>,"AMRITA HALDER" <amritahalder@smpportkolkata.shipping.gov.in>,"ARANYA MONDAL" <aranyam@smpportkolkata.shipping.gov.in>,"PALLABI GHOSH" <ghosh.pallabi@smpportkolkata.shipping.gov.in>,"advocatepaushali" <advocate.paushali@gmail.com>

Respected Sir/Madam

This is in reference to my trailing e-mails dated 14.10.2025 and 11.12.2024 and your e-mail dated 12.12.2024 wherein you have apprised of filing your affidavit excluding stands of SMPA. In this regard, from the Website of Hon'ble NGT, it is gathered that on the last date of hearing dated 09.09.2025, ten days' time was taken from your side for filing of the affidavit. In view of the above, you are requested to kindly share the affidavit filed by you. Website Copy of the Order dated 09.09.2025 is attached for ready reference please.

Regards

Avishek Raut
Resolution Officer-Legal



==== Forwarded message =====

From: AVISHEK RAUT <a.raut@smpportkolkata.shipping.gov.in>

To: "environmentwb" <environmentwb@gmail.com>

Cc: "SOUDIP DEY" <soudip@smpportkolkata.shipping.gov.in>, "PALLABI GHOSH" <ghosh.pallabi@smpportkolkata.shipping.gov.in>

Date: Tue, 14 Oct 2025 17:30:48 +0530

Subject: Fwd: Re: Joint Meeting dated 14/11/2024, Re:-OA No33/2024/EZ & OA No.40/2024/EZ

==== Forwarded message =====

Govt. of West Bengal

230

~~51~~

Respected Sir/Madam

In reference to your trailing e-mail communication dated 12.12.2024, you are requested to kindly provide the copy of the Affidavit as filed by you.

Kindly note that my e-mail Id has been changed to "a.raut@smporkolkata.shipping.gov.in"

Regards

Avishek Raut
Resolution Officer-Legal

===== Forwarded message =====

From: <environmentwb@gmail.com>

To: "AVISHEK RAUT" <a.raut@kolkataporttrust.gov.in>

Cc: "SANTANU MITRA" <santanumitra@kolkataporttrust.gov.in>, "SATYABRATA SINHA" <ssinha@kolkataporttrust.gov.in>, "CLO" <clo@kolkataporttrust.gov.in>, "Dr. ARUP KUMAR NATH , OSD ENV" <aknath@kolkataporttrust.gov.in>, "SOUDIP DEY" <soudip@kolkataporttrust.gov.in>, "MANISH KUMAR"

<manish@kolkataporttrust.gov.in>, "Adhik Kumar Gop"

<adhikgope@kolkataporttrust.gov.in>, "KARTICK DHAR"

<kartick@kolkataporttrust.gov.in>, "BIPLAB PAUL"

<bpaul@kolkataporttrust.gov.in>, "PALLABI GHOSH"

<ghosh.pallabi@kolkataporttrust.gov.in>, "GARGI GHOSHAL"

<gargighoshal@kolkataporttrust.gov.in>, "ARANYA MONDAL"

<aranyam@kolkataporttrust.gov.in>

Date: Thu, 12 Dec 2024 11:15:00 +0530

Subject: Re: Joint Meeting dated 14/11/2024, Re:-OA No33/2024/EZ & OA No.40/2024/EZ

===== Forwarded message =====

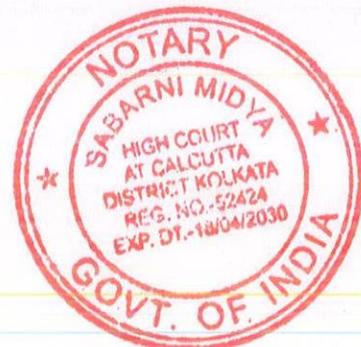
Sir/madam

These details couldn't be included in the affidavit as the same is received very late and affidavit is already filed.

On Wed, Dec 11, 2024 at 18:47 AVISHEK RAUT
<a.raut@kolkataporttrust.gov.in> wrote:

The Environment Department
Govt. of West Bengal

Respected Sir,





“VAKALATNAMA”

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

O. A. No. 40 of 2024

ANKUR SHARMA

...Applicant

-Versus-

THE STATE OF WEST BENGAL & ORS.

...Respondents

KNOW ALL MEN by these that I Satyabrata Sinha, Authorized Representative of Syama Prasad Mookerjee Port, Kolkata do hereby in our name and in our behalf constitute and appoint, Advocate Sri Snehashis Sen, Ayan Sarkar, Aritraa Dhar, C/o. S. Jalan & Company, 10, Old Post Office Street, 3rd Floor, Room No. 90 & 91, Kolkata 700 001 as my true and lawful Pleader/Advocate and Attorney to appear and act for us in the matter noted above to file written statement, affidavits, petitions, conduct suit, appeal from original suit decree or order etc., and for that purpose to do all acts and things, whatsoever in that connection including compromise of the above matter, depositing in or withdrawing money from filing or taking out of, appear, document and payment order from Court, referring matter in dispute between the parties here to arbitration, release from attachment, filing execution or miscellaneous cases and other petitions, obtaining payment from us out of Court, withdrawing, custody and other fees and doing on our behalf such other acts in the above matters as are necessary and proper.

We hereby agree to ratify and confirm all acts so done by the said Advocate or Attorneys as our own acts and as if done by us to all intents and purposes.

Date: 25/11/2025

ADVOCATE

Sri Snehashis Sen, Advocate
Sri Ayan Sarkar, Advocate
Sri Aritraa Dhar, Advocate
Mob. No. 8017141985
C/O. S Jalan & Company,
10, Old Post Office Street,
Right Wing, 3rd Floor, Kolkata- 700001

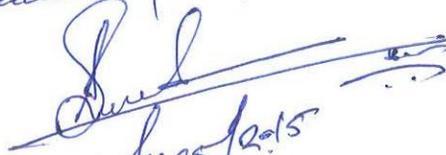
Satyabrata Sinha

ए. सिन्हा / S. SINHA
ए. सिन्हा (अधीन) / Estate Manager (HC)
सयामप्रसाद मुकुर्जी पोर्ट मॉल, कोलकाता
Syama Prasad Mookerjee Port, Kolkata

Received the Vakalatnama directly
from the executor being satisfied
and accepted by me

Sushashi Sen. 
WB/1223/2012

Received & accepted as above,


20/10/2015

Received & accepted as above,

Amitraa Dhan
Adm.
F/3714/2023

रथेंद्र रमण, आई.आर.टी.एस.
अध्यक्ष

RATHENDRA RAMAN, I.R.T.S.
Chairperson



15, स्ट्रैंड रोड : 15, Strand Road
कोलकाता-700 001 : Kolkata-700 001
दूरभाष : Phone :
दफ्तर : 2230-5370 : Office: 2230 5370
फैक्स : 2230-4901 : Fax : 2230 4901

TO WHOM IT MAY CONCERN

Letter of Authorization

I, Rathendra Raman, being the Chairperson of the Board of Major Port Authority for Syama Prasad Mookerjee Port, Authority (earlier known as Kolkata Port Trust) do hereby authorize Shri Satyabrata Sinha, son of Shri Kula Chandra Sinha, aged about 56 years, working as Estate Manger(I/C) under Estate Division of Syama Prasad Mookerjee Port, Authority, to execute Vakalatnama , affirm/sign or file, any petition/ application/ affidavit in connection with OA 40 of 2024 (Ankur Sharma versus State of West Bengal and Others) pending before the National Green Tribunal, Eastern Bench, Kolkata and in any other proceedings connected or incidental thereto.

(Rathendra Raman)

Chairperson of the Board of Major Port Authority

For Syama Prasad Mookerjee Port, Authority

Accepted by me

Satyabrata Sinha
Estate Manager(I/C)
Estate Division
Syama Prasad Mookerjee Port, Authority

**NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH,
KOLKATA**

I.A. NO. OF 2025

**ORIGINAL APPLICATION NO.
40/2024/EZ**

**SYAMA PRASAD MOOKERJEE
PORT, KOLKATA (SMPK)**

... Applicant

Versus

ANKUR SHARMA & ORS.

**...Original Applicant /
Respondents**

**AN APPLICATION FOR
IMPLEADING AS PARTY
RESPONDENT IN THE ORIGINAL
APPLICATION ON BEHALF OF
APPLICANT**



SNEHASHIS SEN

ADVOCATE

Mobile: 9831170402

Email: snehashis@sjalanco.in